

जमीन मालकाच्या परवानगीशिवाय मोबाईल टॉवर उभारण्यास मनाई

मुंबई
मोबाईल टॉवर उभारण्यासंबंधी २०१३ च्या सुधारित मार्गदर्शक तत्त्वानुसार शाळा, कॉलेज व रुग्णालये इमारतींच्या टॉवरसवर मोबाईल टॉवर उभारण्यास मनाई असल्याने बेकायदा इमारतींच्या टॉवरसवरील मोबाईल टॉवर हे धोकादायक आहेत, असे स्पष्ट करत उच्च न्यायालयाने दक्षिण मुंबईतील कसर-ए-अमीन इमारतीतील बेकायदा उभारण्यात आलेल्या मोबाईल टॉवर हटवण्याचे आदेश रिलायन्स जिओ कंपनीला

हायकोर्टाचा जिओला झटका

दिले. न्यायमूर्ती अजय एस. गडकरी आणि माननीय न्यायमूर्ती कमल खाता यांच्या खंडपीठाने हे आदेश देताना टॉवर हटविताना पालिका प्रशासनाने रिलायन्स जिओला मदत करावी, आवश्यकता भासल्यास जे. जे. मार्ग पोलीस ठाण्याच्या पोलीसानी बंदोबस्त पुरवावा, असे स्पष्ट करत याचिकेची सुनावणी १८ ऑक्टोबरपर्यंत तहकूब ठेवली. डोंगरी परिसरातील लक्ष्मण नारायण जाधव मार्गावरील कसर-ए-अमीन बिल्डिंगवर रिलायन्स जिओ इन्फ्राटेल प्रायव्हेट लिमिटेडच्या

भागीदारीत शौकत अहमद यांनी बनावट कागदपत्रांचा वापर करून कायदेशीर मान्यता न घेता उभारण्यात आलेल्या टॉवरला आक्षेप घेत कॅसर-ए-अमीन बिल्डिंग टेन्ट असोसिएशनने उच्च न्यायालयात रिट याचिका दाखल केली आहे. या याचिकेवर न्यायमूर्ती अजय गडकरी आणि न्यायमूर्ती कमल खाता यांच्या खंडपीठाटुडे सुनावणी झाली. यावेळी असोसिएशनतर्फे अॅड. विश्वनाथ पाटील, अॅड. अक्षय नायडू आणि अॅड. केदार न्हावकर यांनी बाजू मांडली.

हिमाचलमध्ये भूकंपाचे धके

हिमाचल प्रदेश मंडी शहरात आज दुपारी १२ वाजण्याच्या सुमारास भूकंपाचे धके जाणवले. रिक्टर स्केलवर त्याची तीव्रता ३.३ इतकी मोजली गेली. जमिनीखाली त्याची खोली ५ किलोमीटर होती. नॅशनल सेंटर फॉर सिस्मॉलॉजी च्या मते, मंडी, हिमाचल प्रदेश येथे दुपारी १२ वाजता भूकंपाचे सौम्य धके जाणवले. यामध्ये कोणतीही जीवितहानी आणि वित्तहानी झाली नाही. मंडी जिल्ह्यातील बहुतांश भाग झोन ५ मध्ये येतात, जे भूकंपाच्या दृष्टिकोनातून अत्यंत संवेदनशील आहेत. त्यामुळे येथे वारंवार भूकंपाचे धके जाणवतात.

स्वतःच्या दोन वर्षांच्या मुलीची हत्या आरोपीला मृत्यूदंड, विषारी इंजेक्शन देणार

टेक्सास
सन २००२ मध्ये रॉबर्ट रॉबर्टस या व्यक्तीने आपल्या दोन वर्षांच्या मुलीची हत्या केली होती. मात्र हे प्रकरण खूपच वेळेचे आहे. रॉबर्ट निकी कर्टीस नावाच्या या चिमुरडीला दोन्ही हातात पकडून गदागदा हलवले होते. त्यामुळे तिच्या मेंदूत अंतर्गत रक्तवाहू होऊन तिचा मृत्यू झाला. या प्रकरणाच्या खटल्यात

रॉबर्ट आपण निरपराध असल्याचे सातत्याने सांगत होता. मात्र तज्ज्ञांच्या मते शेकन बेबी सिंड्रोममुळे निकीचा मृत्यू वेळेचे आहे. रॉबर्ट रॉबर्टस हा शेकन बेबी सिंड्रोम हा प्रकार दोन वर्षांहून लहान वयातील मुलांसोबत घडतो. त्यांना कोणी उचलून अगदी जोरजोराने हलवल्याने त्यांच्या मेंदूतील नसा फाटतात आणि त्यांचा मृत्यू होतो. रॉबर्टला याच



शेकन बेबी सिंड्रोमबद्दल दोषी ठरविण्यात आले असून, त्याला मृत्यूदंडाची शिक्षा ठोठावण्यात आली आहे. या आठवड्यात रॉबर्टला विषारी इंजेक्शन देऊन मृत्यूदंडाच्या शिक्षेची कार्यवाही करण्यात येणार आहे. शेकन बेबी सिंड्रोमला जबाबदार ठरलेला आणि त्यासाठी मृत्यूदंडाची शिक्षा देण्यात आलेला रॉबर्ट हा अमेरिकेतील पहिला गुन्हेगार ठरला आहे.

कर्नाक पुलावर पहिली तुळई बसविण्याचे काम अखेर यशस्वी

मुंबई
मशीद बंदर रेल्वे स्थानकाजवळील कर्नाक पुलाचा गर्ड म्हणजेच तुळई ७० मीटर रेल्वेमार्गावर बसवण्याचे काम यशस्वीरित्या पूर्ण करण्यात आले आहे. तर दुसरा गर्ड येत्या आठवड्यात बसवण्यात येणार असून, हे काम येत्या डिसेंबरपर्यंत पूर्ण करण्यात येणार असल्याचे पालिकेचे नियोजन आहे. मशीद बंदर रेल्वे स्थानकापासून काही अंतरावर

असलेला व पी.डी.मेलो मार्गाला जोडणाऱ्या १५४ जुन्या कर्नाक पुलाची महापालिकेकडून पुनर्बांधणी सुरू आहे. या प्रकल्पांतर्गत ५५० मेट्रिक टन वजनाचा दक्षिण बाजूचा लोखंडी तुळई रेल्वे भागावर ७० मीटरपर्यंत सरकविण्याची कार्यवाही पूर्ण झाली आहे. रेल्वे प्रशासनाने जाहीर केलेल्या 'ब्लॉक' नुसार रविवारी मध्यरात्री

१२.२५ ते पहाटे ५.४५ या दरम्यान आणि काल सोमवारी मध्यरात्री १२.३० ते ३.३० या कालावधीत लोखंडी तुळई यशस्वीपणे सरकविण्यात आली. ही महाकाय तुळई दक्षिण बाजूस सरकविण्याचे काम येत्या आठवड्यात पूर्ण होईल. तसेच, समांतरपणे पुलाच्या पश्चिमेकडील पोहोच मार्गाचे बांधकाम येत्या आठवड्यातच सुरू करण्यात येईल. दरम्यान, या पुलाच्या बांधकामासाठी तुळईचे सुट्टे भाग मुंबईत आल्यावर जोडकाम

काँग्रेसचे हिरामण खोसकर यांचा अजित पवार गटात प्रवेश

मुंबई
इगतपुरी विधानसभा मतदारसंघातील काँग्रेसचे आमदार हिरामण भिका खोसकर यांनी राष्ट्रवादी काँग्रेसमध्ये प्रवेश केला आहे. हिरामण भिका खोसकर यांनी पुण्यात उपमुख्यमंत्री अजित पवार आणि राष्ट्रवादी काँग्रेसचे प्रदेशाध्यक्ष सुनील तटकरे यांच्या उपस्थितीत माजी जिल्हा परिषद उपाध्यक्ष संपतनाना सकाळे यांच्यासह डझनभर समर्थकांसह राष्ट्रवादीत प्रवेश केला. खोसकर यांच्या राष्ट्रवादी प्रवेशामुळे नाशिक व परिसरात पक्ष मजबूत होईल, असे सांगून अजित पवार यांनी यावेळी त्यांचे स्वागत केले. खोसकर यांचा नाशिक विभागात विशेषतः आदिवासी समाजात मोठा दबदबा आहे.

'लाडकी बहीण'ची निवडणुकीआधी भाजपाची जाहिरात! मुख्यमंत्री शब्द गायब

मुंबई
भाजपाकडून 'मुख्यमंत्री लाडकी बहीण योजने'ची आज जोरदार जाहिरातबाजी करण्यात आली. राज्यातील मुख्य वृत्तपत्रांच्या पहिल्या पानावर या योजनेची जाहिरात देण्यात आली. मात्र भाजपाने या जाहिरातीत मुख्यमंत्री हा शब्द वगळला आहे. 'मुख्यमंत्री लाडकी बहीण' योजनेपेक्षा केवळ 'लाडकी बहीण' योजना असा उल्लेख जाहिरातीत केला आहे.

काही दिवसांपूर्वी अजित पवार गटानेही 'मुख्यमंत्री माझी लाडकी बहीण योजने'चा जाहिरातीमधून मुख्यमंत्री हा शब्द वगळला होता. आजच्या जाहिरातीत देवेंद्र फडणवीस यांना महिला राखी बांधताना दिसत आहेत. तर जाहिरातीच्या हॅडिंगमध्ये 'आर्थीवाद महायुतीला' असा उल्लेख केला आहे. मात्र जाहिरातीत कुठेही मुख्यमंत्री एकात्म शिंदे आणि उपमुख्यमंत्री अजित पवार यांच्या नावाचा उल्लेख नाही.

सजावटीच्या प्लास्टिक फुलांवर बंदी घालण्याचा विचार करा

मुंबई
सणासुदीबरोबरच अन्य कारणांसाठी वापरल्या जाणाऱ्या प्लास्टिक फुलांचा प्रतिबंधित प्लास्टिक वस्तूंच्या यादीत समावेश करा आणि या फुलांवर बंदी घालण्याच्या दृष्टीने निर्णय घ्या, असा सल्ला उच्च न्यायालयाने केंद्र सरकारला दिला. मुख्य न्यायमूर्ती देवेंद्र कुमार उपाध्याय आणि न्यायमूर्ती अमित बोकरे यांच्या खंडपीठाने हा सल्ला देताना केंद्रीय प्रदूषण नियंत्रण मंडळाने केलेल्या शिफारशीच्या अनुषंगाने आतापर्यंत कोणती पावले उचलली, यासंबंधी अतिरिक्त प्रतिज्ञापत्र सादर करण्याचे निर्देश केंद्र सरकारला देत

हायकोर्टाचा केंद्र सरकारला सल्ला

याचिकेची सुनावणी डिसेंबरपर्यंत तहकूब ठेवली. राज्य सरकारने ८ मार्च २०२२ रोजी प्लास्टिक बंदीची अधिसूचना जारी केली होती. त्यावेळी १०० मायक्रॉनपेक्षा कमी जाडीच्या प्लास्टिकवर बंदी घालताना प्लास्टिक फुलांचा अंतर्भाव केला नाही. १०० मायक्रॉनपेक्षा कमी जाडीच्या फुलांचा पर्यावरणाला धोका असतो. त्यामुळे या फुलांवरही बंदी लागू करण्यासाठी सरकारला निर्देश द्या, अशी मागणी करत पुण्यातील असोसिएशन ऑफ नॅचरल लॉवर ग्रीनहोर्सच्या वतीने अॅड. असीम नाफडे यांनी याचिका दाखल केली आहे. या जनहित याचिकेवर उच्च न्यायालयात सुनावणी सुरू आहे.

बोरगावच्या 'गंध' बैलाचे निधन

सातारा- राज्यभरातील बैलागाडा शर्यतीची अनेक मैदाने मारणारा महाराष्ट्र चॅम्पियन सातारा तालुक्यातील बोरगावच्या गंध गुपच्या 'गंध' या बैलाचे नुकतेच आजाराने निधन झाले. त्याच्यावर बोरगाव येथे अंत्यसंस्कार करण्यात आले. बैलागाडा शर्यतीना बंदी असतानाच्या काळात बिनजोड 'गंध'ने शर्यतीची ३० ते ३५ मैदाने सलग मारून तो महाराष्ट्र चॅम्पियन ठरला होता. महाराष्ट्रभरात अनेक मैदाने जिंकणाऱ्या गंधच्या निधनाने सर्वत्र हळहळ व्यक्त केली जात आहे.

पूल सरकार बांधते! टोलवसुली कंपनी करते

मुंबई
मुंबईतील ३१ फ्लायओवर पुलावर महाराष्ट्र राज्य रस्ते विकास महामंडळाने (एमएसआरडीसी) टोल वसूल करण्यासाठी मुंबईच्या ५ प्रवेश नाक्याचे कंत्राट अवघ्या रु. २२.४२.३५ कोटीस एमईपी इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेड या कंपनीस दिल्याची माहिती आरटीआय कार्यकर्ते अनिल गलगली यांचा एमएसआरडीसीने दिली होती. राज्य सरकारने आधी टोल लावला होता. आता १४ वर्षांनी हा टोल रद्द केला. आरटीआय कार्यकर्ते अनिल गलगली यांनी मुंबईच्या पाच प्रवेश नाक्यांवर वसूल

केलेल्या जाणाऱ्या टोल वसुलीबाबत वर्ष २०१६ मध्ये माहिती मागितली होती. एमएसआरडीसीने अनिल गलगलींना कळविले की, वर्ष २०१०-११ पूर्वी एमएसआरडीसी स्वतः टोल वसूल करत होती. वर्ष १९९९-२००० मध्ये रु. २२.४२.३५ कोटी, वर्ष २०००-२००१ मध्ये रु. ५६.५७ कोटी, वर्ष २००१-२००२ मध्ये रु. ६५.१२ कोटी, वर्ष २००२-२००३ मध्ये रु. ४७.६४ कोटी, वर्ष २००४-२००५ मध्ये रु. ६८.६४ कोटी आणि वर्ष २००५-२००६ मध्ये रु. २३.१.३९ कोटी वसूल केले होते. वर्ष २०१०-२०११ मध्ये एमईपी

इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेड या कंपनीस १९ नोव्हेंबर २०२६ पर्यंत टोल वसुलीचे कंत्राट दिले गेले असून, त्याबद्दल्यात एमएसआरडीसीने रु. २२.४२.३५/- कोटी एकरकमी घेतली आहे. वर्ष १९९९-२००० पासून २०१५-२०१६ या १७ वर्षांत ११९ कोटी ४४ लाख ५ हजार ७५० रुपये मॅटनसवर खर्च केले आहेत. एमएसआरडीसीने अनिल गलगली यांस तेव्हा कळविले आहे की, मुंबईतील ३१ फ्लायओवर वर एमएसआरडीसीने १०५८ कोटी ३४ लाख ६६ हजार ८८५ रुपये खर्च केला आहे.

अनिल गलगली यांनी आक्षेप घेतला
पासून २०१५-२०१६ या १७ वर्षांत ११९ कोटी ४४ लाख ५ हजार ७५० रुपये मॅटनसवर खर्च केले आहेत. एमएसआरडीसीने अनिल गलगली यांस तेव्हा कळविले आहे की, मुंबईतील ३१ फ्लायओवर वर एमएसआरडीसीने १०५८ कोटी ३४ लाख ६६ हजार ८८५ रुपये खर्च केला आहे.

विद्यार्थ्यांना आता एसटीच्या एसी ई-बसमधून प्रवास करता येणार

मुंबई
येत्या २०२५ शैक्षणिक वर्षापासून विद्यार्थ्यांना एसटीच्या एसी ई-बसमधून प्रवास करता येणार आहे. विद्यार्थ्यांना एसी ई-बसमधून प्रवास करण्याच्या प्रस्तावाला संचालक मंडळाने मंजुरी दिली असून, हा प्रस्ताव आता राज्य सरकारच्या परवानगीसाठी पाठविण्यात आला आहे. सध्या राज्यातील

विद्यार्थ्यांना एसटीच्या साध्या बसने प्रवास करण्याची परवानगी आहे. महामंडळ इंधनावरील खर्च कमी करण्यासह पर्यावरणपूरक वाहतुकीसाठी ५ हजार १५० एसी ई-बस भाडेतत्त्वावर घेणार आहे. त्यापैकी १३८ मिडी बस सध्या तापत्यात आल्या असून, त्या राज्यातील ७ विभागांतील विविध मार्गांवर धावत आहेत. या महिन्याच्या शेवटी आणखी १०० बस महामंडळाच्या

तापत्यात दाखल होणार आहेत. ९ मीटर लांबीच्या ३२ आसनी २ हेक्टर ३५० मिडी बस येत्या दोन वर्षांत महामंडळाकडे येणार आहेत. या मिडी बस शक्यतो ग्रामीण भागात चालविण्यात येणार आहेत. त्यामुळे या एसी-ई बसमधून विद्यार्थ्यांना प्रवास करण्याची मुभा देणारा प्रस्ताव महामंडळाने तयार केला होता. या प्रस्तावाला राज्य सरकारची मंजुरी आवश्यक आहे.

कृष्णा महाराज शास्त्री बनले भगवानगडाचे उत्तराधिकारी

अहिल्यानगर
येथील श्री क्षेत्र निरंजन संस्थानचे महंत असलेल्या कृष्णा महाराज शास्त्री यांची महंत डॉ.नामदेव महाराज शास्त्री यांनी निवड जाहीर केली. अहिल्यानगर येथील संत ज्ञानेश्वर मंदिर २०२६ मध्ये पूर्ण होणार असून, त्याचवर्षी गडाचा अमृतमहोत्सवही आहे. त्यामुळे

याच कार्यक्रमात कृष्णा महाराज शास्त्री यांच्याकडे गादीचे हस्तांतर होणार आहे. भगवानगडाचे ते चौथे महंत असतील. काल सोमवारी, एकावाडी येथून ग्रामस्थांनी सकाळी ८ वाजता कृष्णा महाराज शास्त्री यांना थाममध्ये बसवून ढोलताशा, टाळ, स्वगत केले.

मुद्दुंगाच्या निनादात हरिनामाचा जयघोष करत भगवानगडावर पोहोचविले. एकाथवाडीपासून निवाल्यानंतर श्रीपामधील मंगसवाडे, श्र्यातवाडी, मालेवाडी, खरवंडी कासार, कीर्तनवाडी गावांमध्ये कृष्णा महाराज शास्त्री यांचे ग्रामस्थांनी स्वागत केले.

PUBLIC NOTICE
To know you all by this Public Notice, I hereby inform you that the properties of land bearing (1) Survey No. 92, addressing 0.84.97 H.R. Sq.Mtrs out of total land admeasuring 1.13.30 H.R. Sq.Mtrs and (2) Survey No. 93/1/K, admeasuring 0.48.00 H.R. Sq.Mtrs out of total land admeasuring 0.64.00 H.R. Sq.Mtrs both lying and being situated in the revenue village Khanivade, Taluka Vasai, District Palghar are in the name of Shri. Ganesh Kishore Patil, Shri. Kishore Bhilachandra Gharat, Shri. Deepak Waman Kini and other. My client Mrs. Reshma Kailash Chawla is willing to Purchase the above mentioned properties, hence by this Public Notice I hereby invite objections of any person/institute/firm/company who is/are having interest in the said properties by way of Gift, Agreement, Conveyance, Development Rights, Easementary rights, possession, tenancy or any type of right. I hereby declare that any person/institute/firm/company having interest in the said properties should forward his/her written objection in writing along with the relevant documents to the below mentioned address within 15 days from publication of this Public notice failing which we shall hold and presume that there is no claim of any type and if any such rights or claims exist and are claimed to have been waived and no objection shall be considered. Please note.
Sd/-
Advocate Anish Kalvert
Shop No. 1, Sahayog CHSL, Near Kalmata Mandir, Dwandanw, Vasai (W), Tal. Vasai, Dist. Palghar - 401202
Vasai Date 16.10.2024

आज आदिवासी बांधव पेणच्या प्रांताधिकारी कार्यालयावर धडकणार

पेण
वडमालवाडी येथील बेकायदेशीर दगड खाणी बंद करून आदिवासी वाड्यांचे रस्ते बनविणे हेही मागण्यांमध्ये समाविष्ट आहे. तालुक्यातील उंबरमाळ, खौसावाडी, काजुचीवाडी, केळीचीवाडी, तांबडी, माळवाडी येथील आदिवासी वाड्यांचे रस्ते बनवण्यासाठी जानेवारी महिन्यात काम मंजूर करून वर्क ऑर्डर देण्यात आली होती. परंतु दहा महिन्यांतही काम सुरू झालेले नाही. त्यामुळे आदिवासी बांधवांमध्ये प्रचंड नागरी आहे. स्वातंत्र्यानंतर ७७ वर्षे उलटूनही या वाड्यांपर्यंत पिण्याचे पाणी आणि रस्ते पोहोचले नसल्याने आदिवासी बांधवांमध्ये प्रचंड नाराजी आहे.

तापत्यात दाखल होणार आहेत. ९ मीटर लांबीच्या ३२ आसनी २ हेक्टर ३५० मिडी बस येत्या दोन वर्षांत महामंडळाकडे येणार आहेत. या मिडी बस शक्यतो ग्रामीण भागात चालविण्यात येणार आहेत. त्यामुळे या एसी-ई बसमधून विद्यार्थ्यांना प्रवास करण्याची मुभा देणारा प्रस्ताव महामंडळाने तयार केला होता. या प्रस्तावाला राज्य सरकारची मंजुरी आवश्यक आहे.

कसब्यातील लारवो नागरिक मतदानावर बहिष्कार टाकणार

पुणे
इशाग दिला आहे. समितीच्या प्रमुख अनुपमा मुजुमदार यांनी सांगितले की, ऐतिहासिक जुन्या वाड्यांच्या प्रश्नावर कसब्यातील एक लाख नागरिकांनी आगामी विधानसभा निवडणुकीत मतदानावर बहिष्कार टाकण्याचा पवित्रा घेतला आहे. त्यासाठी शनिवारवाडा कृती समिती स्थापन केली असून, या समितीच्या प्रमुख अनुपमा मुजुमदारांनी हा

इशाग दिला आहे. समितीच्या प्रमुख अनुपमा मुजुमदार यांनी सांगितले की, ऐतिहासिक जुन्या वाड्यांच्या प्रश्नावर कसब्यातील एक लाख नागरिकांनी आगामी विधानसभा निवडणुकीत मतदानावर बहिष्कार टाकण्याचा पवित्रा घेतला आहे. त्यासाठी शनिवारवाडा कृती समिती स्थापन केली असून, या समितीच्या प्रमुख अनुपमा मुजुमदारांनी हा

क्र.सं.	तपशील	वर्णन
१	वैयक्तिक जमीनदारपणे जाव	सौ. दिनेश पारस शाह (पॅन - AAGPS5496J)
२	वैयक्तिक जमीनदारपणा पत्ता	सुप्रियाका क. ११०२, "ए", ११ वा मजला, रज्जुल सोपारस लि., जोध्याज सी मॉर्ग, मुंबई ४००००६.
३	अर्ज स्वीकारण्याच्या आदेशाचा तपशील	माननीय (पंचसहीतकी) मुंबई संपीडी II यांनी सौ. दिनेश पारस शाह यांच्याविषयी सौ. (आयडी) ५९८/२०२३ मधील दिनांक ११.१०.२०२३ रोजीच्या आदेशानुसार दिवाळखोरी ठरवा प्रक्रिया स्वीकारली आहे. ११.१०.२०२४
४	आयडीसी, २०१६ अंतर्गत वैयक्तिक जमीनदारपणा संदर्भात दिवाळखोरी प्रक्रिया सुरू होण्याचा दिनांक	महेश आर. सुरेखा आयडी क्र.: IBBI/PA-001/IP-P00413/2017-18/10736 ११.१०.२०२४
५	ठराव व्यावसायिक मसुदा कार्यरत दिवाळखोरी व्यावसायिकपणे जाव आणि जेंदणी क्रमांक	महेश आर. सुरेखा आयडी क्र.: IBBI/PA-001/IP-P00413/2017-18/10736 ११.१०.२०२४
६	मंडळाकडे नोंदी करणाऱ्या ठराव व्यावसायिकपणे जाव आणि जेंदणी क्रमांक	महेश आर. सुरेखा आयडी क्र.: IBBI/PA-001/IP-P00413/2017-18/10736 ११.१०.२०२४
७	ठाव सादर करण्याकरिता आणि ठराव व्यावसायिकपणे जाव आणि जेंदणी क्रमांक	महेश आर. सुरेखा आयडी क्र.: IBBI/PA-001/IP-P00413/2017-18/10736 ११.१०.२०२४
८	ठाव सादर करण्याचा अंतिम दिनांक	०६.११.२०२४
९	संबंधित अर्ज घेणे उपलब्ध:	https://bbi.gov.in/en/home/downloads

महाराष्ट्र शासन
ग्रॅन्ट शासकीय वैद्यकीय महाविद्यालय व सर.ज.जी.समूह रुग्णालये, मुंबई
संख्या: 022-2373555 / 23731144 फॅक्स: 022-23735599 ई-मेल - deangmcj@bbi.gov.in
जर्नी/खरेदीविभाग/जाहिरात/रुग्णवाहिका/१६३३१/२०२४
दिनांक: १५/१०/२०२४
परिशिष्ट - २ वर्तमानपत्रातील जाहीरगतीचा नमुना (परिच्छेद ४, ४, २ पहावा)
SIR J.J.GROUP OF HOSPITALS, BYCULLA, MUMBAI - 400008
Government of Maharashtra
Notice for Tender
JH/STORE/ETENDERNO.03/2024-25, TENDER ID 2024_MERDM_1115958_1
Sir. J. J. Group Hospital, Byculla, Mumbai - 400 008. Government of Maharashtra invites proposals from reputed and experienced companies to participate in the competitive bidding process to procure equipments.
For the Detailed Tender Document, interested bidders should visit : उपरोक्त निविदेची मुदत माहिती महाराष्ट्र शासनाच्या <https://www.mahatenders.gov.in> या संकेतस्थळावर उपलब्ध आहे.
Sd/- (Dr. Pallavi Saple) Dean, Sir J.J. Group of Hospitals, Byculla, Mumbai-8 Government of Maharashtra
क्रमांक: आरओसी-२०२४-२५/क्र.५/सी४८८६

फॉर्म ए
सार्वजनिक उद्देगणा
(भाणव्ये गावठी आणि दिवाळखोरी मंडळ, पवार (कांहीट वळकरगावठी नगरी विभाग प्रक्रिया) विभाग, २०१६ च्या विवर ६ अंतर्गत)
इश्वर कन्स्ट्रक्शन प्रा. लि. च्या धनकोचे लक्ष वेधण्यासाठी
प्रस्तुत सविस्तर
१ कांहीट कन्स्ट्रक्शन प्रा. लि. इश्वर कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
५ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
६ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
७ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
८ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
९ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१० कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
११ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१२ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१३ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१४ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१५ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१६ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१७ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१८ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
१९ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२० कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२१ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२२ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२३ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२४ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२५ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२६ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२७ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२८ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
२९ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३० कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३१ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३२ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३३ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३४ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३५ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३६ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३७ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३८ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
३९ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४० कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४१ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४२ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४३ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४४ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४५ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४६ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४७ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४८ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
४९ कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८१
५० कांहीट कन्स्ट्रक्शन प्रा. लि. कांहीट कन्स्ट्रक्शन प्रा. लि. ११.०९.१९८

आयएमसीच्या आठव्या एडिशनचे उद्घाटन; लवकरच ६जी सेवेवर काम करणार

दूरसंचार प्रगती अकल्पनीय

दिल्ली, वृत्तसंस्था. पंतप्रधान नरेंद्र मोदी यांनी मंगळवारी प्रगती मैदानावर २०२४ इंडिया मोबाइल कॉन्ग्रेसच्या (आयएमसी) आठव्या एडिशनचे उद्घाटन केले. यावेळी ते म्हणाले की, आज इतर देशांतील मोबाइल डेटाची किंमत भारताच्या तुलनेत दहापट जास्त आहे. देशाने दूरसंचार क्षेत्रात केलेली प्रगती अकल्पनीय असल्याचेही त्यांनी सांगितले. या टेक इव्हेंटमध्ये जगभरातील १२० हून अधिक देश सहभागी होत आहेत. ४०० हून अधिक प्रदर्शक आणि सुमारे १०० स्टार्टअपदेखील सहभागी झाले आहेत. आयएमसी २०२४ प्रदर्शनात पंतप्रधान मोदींना तंत्रज्ञानातील नवनीचीन गोष्टी दाखविण्यात आल्या. पंतप्रधानांसोबत केंद्रीय दळणवळण मंत्री ज्योतिरादित्य शिंदेही होते. पंतप्रधान मोदींनी जागतिक दूरसंचार मानकीकरण असेंब्ली (डब्ल्यूटीएसए) २०२४ चे उद्घाटनही केले, जे भारत आणि आशिया-पॅसिफिक

डिजिटल इंडिया मोहिमेला मोठे यश



जेव्हा लोकल आणि ग्लोबल एकत्र येते, तेव्हा जगाला नवे लाभ मिळतात. टेलिकॉम आणि कनेक्टिव्हिटीच्या क्षेत्रात भारताचे मॉडेल काहीसे वेगळे आहे. भारतात आम्ही दूरसंचार हे केवळ कनेक्टिव्हिटीचे माध्यम नाही तर समानता आणि संधीचे माध्यम बनवले आहे. आज हे माध्यम गाठ आणि शहर, श्रमंत आणि गरीब यांच्यातील दरी कमी करण्यात मदत करत आहे. गेल्या दहा वर्षात डिजिटल इंडिया मोहिमेला मोठे यश मिळाल्याचेही मोदींनी सांगितले. पीएम मोदी पुढे म्हणाले की, स्मार्टफोन भारतात तयार केल्याशिवाय ते स्वस्त होऊ शकत नाहीत. २०१४ मध्ये फक्त दोन मोबाइल उत्पादन युनिट्स होती, आज २०० पेक्षा जास्त आहेत. यापूर्वी, आम्ही बनवलेले बहुतेक फोन बाहेरचे होते. भारतात पूर्वीपेक्षा सहापट अधिक मोबाइल फोन बनवले आहे. आम्ही विपणनासूत्र ते तयार उत्पादनांपर्यंत भारतातील फोन पुरवण्यात गुंतले आहोत.

प्रदेशात प्रथमच आंतरराष्ट्रीय दूरसंचार आयोगात आयोजित केले जात आहे. १९० हून अधिक देशांतील ३,००० हून अधिक प्रतिनिधी सहभागी झाले आहेत. आज भारत दुर्जेदार सेवेवर लक्ष केंद्रित करत आहे. भारत जगाला संघर्षातून बाहेर काढून जगाशी जोडण्याचा प्रयत्न करत आहे. २१व्या शतकात भारताचा मोबाइल आणि डेलिकॉम विषय संपूर्ण जगासाठी आवडता विषय बनला आहे. सध्याच्या काळात भारतात १२० कोटी मोबाइल युजर्स आणि १५ कोटी इंटरनेट युजर्स आहेत. आज भारत दूरसंचार क्षेत्रात झालेली प्रगती अकल्पनीय आहे. आजचा कार्यक्रम

दोन वर्षांपूर्वी आम्ही भारतात ५जी सेवा सुरू केली

आज भारतातील जवळपास प्रत्येक जिल्हा ५जी सेवेची जोडलेला आहे. आज भारत जगातील दुसऱ्या क्रमांकाची सर्वात मोठी ५जी बाजारपेठ बनला आहे आणि आता आम्ही ६जी तंत्रज्ञानावरही वेगाने काम करत आहोत. या सर्व प्रयत्नांना डिजिटल फरटच्या भावनेने एक नवीन स्तरावर नेत आहे.

दूरसंचार शक्तीची काही उतम उदाहरणे म्हणजे डीबीटी किंवा थेट लाभ हस्तांतरण योजना. या योजनेद्वारे लोकांच्या बँक खात्यामध्ये दररोज १ कोटी रुपयांहून अधिक रोख रक्कम दररोज थेट हस्तांतरित केली जाते. भारतातील मोबाइल कनेक्शन आज १०४ दशलक्ष वरून १.१६ अब्ज झाले आहेत. भारतात ब्रॉडबँड कनेक्टिव्हिटीचे १२४ दशलक्ष वापरकर्ते आहेत. भारतात ऑपेनफायर फायबर फक्त ११ दशलक्ष मार्ग किमी होते, आज ते ४१ दशलक्ष मार्ग किमी आहे.

नरेंद्र मोदी, पंतप्रधान
दूरसंचार शक्तीची काही उतम उदाहरणे म्हणजे डीबीटी किंवा थेट लाभ हस्तांतरण योजना. या योजनेद्वारे लोकांच्या बँक खात्यामध्ये दररोज १ कोटी रुपयांहून अधिक रोख रक्कम दररोज थेट हस्तांतरित केली जाते. भारतातील मोबाइल कनेक्शन आज १०४ दशलक्ष वरून १.१६ अब्ज झाले आहेत. भारतात ब्रॉडबँड कनेक्टिव्हिटीचे १२४ दशलक्ष वापरकर्ते आहेत. भारतात ऑपेनफायर फायबर फक्त ११ दशलक्ष मार्ग किमी होते, आज ते ४१ दशलक्ष मार्ग किमी आहे.

निवडणुकीच्या पलीकडे देशाच्या विकासाची हमी

मंत्री अश्विनी वैष्णव यांनी केले प्रतिपादन

दिल्ली, नवराष्ट्र न्यूज नेटवर्क. सरकार

निवडणूक चकाच्या पलीकडे विकासाची प्रक्रिया तयार करत आहे जेणेकरून भारत सध्याच्या पातळीपेक्षा सात ते सात पटीने वाढून २०४७ पर्यंत विकसित राष्ट्र बनू शकेल, असे प्रतिपादन केंद्रीय मंत्री अश्विनी वैष्णव यांनी केले. इंडियन फाऊंडेशन फॉर क्वालिटी मॅनेजमेंट (आयएफक्यूएम) द्वारे आयोजित एका परिषदाद्वारा संबोधित करताना, रेल्वे, माहिती आणि प्रसारण आणि इलेक्ट्रॉनिक्स आणि आयटी मंत्री म्हणाले की, विकसित राष्ट्रांसाठी सरकारच्या घेण्याच्या एक महत्त्वाचा घटक एक अतिशय समावेशक आणि सामंजस्यपूर्ण समाज बांधणे. भारताला २०४७ पर्यंत विकसित राष्ट्र

टाटा समूह ५ लाख रोजगार निर्माण करणार

टाटा समूहचे अध्यक्ष एन चंद्रशेखरन यांनी मंगळवारी सांगितले की, टाटा समूह पुढील ५-६ वर्षात ५ लाख रोजगार निर्माण करेल. कंपनीने सेमीकंडक्टर, इलेक्ट्रिक वाहन, बॅटरी आणि संबंधित उद्योगांमध्ये गुंतवणूक केली आहे. त्यामुळे आणखी कर्मचाऱ्यांची गरज भासणार आहे. इंडियन फाऊंडेशन ऑफ क्वालिटी मॅनेजमेंट (आयएफक्यूएम) इव्हेंटमध्ये बोलताना चंद्रशेखरन म्हणाले की, भारताला उत्पादनांच्या निर्मित्येमध्ये गुणवत्ता, लोकांची गुणवत्ता, इकोस्टिस्टम आणि प्रक्रियांसाठी प्रक्रिया तयार करण्याची गरज आहे. १० कोटी रोजगार निर्माण करण्याची गरज आहे. चंद्रशेखरन म्हणाले की, दर महिन्याला १० लाख लोक कर्मचारी वर्गात सामील होत आहेत. आपल्याला १० कोटी नोकऱ्या निर्माण करण्याची गरज आहे. बनवण्यासाठी, मोजता येण्याजोग्या मापदंडानुसार भारताला दरडोई उलटून १८,००० डॉलर आणि (नाममात्र) ३०,००० अब्ज डॉलर जोडीपैकी खर्च ठेवावे लागेल.

जैवइंधन मिश्रणातून १.०६ लाख कोटींची बचत

दिल्ली. भारताने गेल्या दशकात पेट्रोलमध्ये जैवइंधन मिसळून १.०६ लाख कोटी रुपयांचे परकीय चलन वाचवले आहे. पेट्रोलियम मंत्री हरदीप सिंग पुरी यांनी ही माहिती दिली. हे उल्लेखनीय आहे की भारत हा जगातील तिसरा सर्वात मोठा कच्चा तेलचा आयातदार आणि प्रादुर्भाव आहे. कॉन्फेडरेशन ऑफ इंडियन इंडस्ट्री (सीआयआय) बायो-एनर्जी समिट येथे त्यांनी सांगितले की, पेट्रोलमध्ये उस आणि इतर बायोमासपासून काढलेल्या इथेनॉलचे मिश्रण २०१४ मधील १.५३ टक्क्यांवरून २०२५ मधील १५.५ टक्क्यांपर्यंत वाढले आहे. या निकालांमुळे प्रोत्साहित होऊन सरकारने २०२५ साठी त्याचे मिश्रण लक्ष्य २० टक्क्यांपर्यंत वाढवले आहे. पुरी म्हणाले की २०१४ ते ऑगस्ट २०२४ पर्यंत पेट्रोलमध्ये इथेनॉल मिसळल्याने १.०६,०७२ कोटी रुपयांचे परकीय चलन वाचले आणि कार्बन उत्सर्जन ५.४४ लाख टोनांनी कमी झाले.

QUICK NEWS

स्पाईसजेटचा वाद करारासह संपुष्टात

दिल्ली. समयाग्रस्त एअरलाइन स्पाईसजेटने सांगितले की, त्यांनी एअरकॅसल (आयएलड) नियुक्त ऑक्टिव्हिटी कंपनी आणि विलिंग्टन ट्रस्ट एमपी सर्व्हिसेस (डब्लिन) लिमिटेड सोबतचा २३.३१ दशलक्ष डॉलरचा वाद मिटवला आहे. कारण काही दिवाळखोरी प्रकरणांचे अद्यय निराकरण झालेले नाही. विमानाच्या काही इंजिनांवर उभारण करणयानाबतच्या करारासह नवीन करार करण्यात आला आहे. कराराचा एक भाग म्हणून पक्षमधील चालू असलेले सर्व खटले आणि विवाद योग्य मंचावर मागे घेतले जातील, असे विमान वाहतूक फर्मने एका निवेदनात म्हटले आहे.

३१ ऑक्टोबरला पेट्रोलपंप बंद

दिल्ली. एक महिन्यापासून अवेअरच्या सुरु झालेल्या बेकायदेशीर लाइट डिझेल ऑईल (एलडीओ) विक्री केंद्रांची तपासणी करत नियमानुसार कारवाई करण्याची मागणी जिल्हा पेट्रोल डीलर्स वेल्फेअर असोसिएशनने केली आहे. मागणीचा विचार न झाल्यास ३१ ऑक्टोबरला असोसिएशनने एक दिवसाच्या लाक्षणिक बंदचा इशारा जिल्हा प्रशासनाला दिला आहे. याबाबतची माहिती अध्यक्ष विजय ठाकरे यांनी दिली आहे. असोसिएशनच्या निवेदनात म्हटले आहे की, असोसिएशनच्या सभासदांनी जिल्हातील बेकायदेशीर एलडीओ विक्री केंद्रांना माहिती घेण्याच्या उद्देशाने भेट दिली.

द्विपक्षीय व्यापार • भारत आणि कॅनडा यांच्यातील वाढत्या संघर्षाचा परिणाम आयात-निर्यातीवर

वाढत्या ६७ हजार कोटींचा व्यवसाय धोक्यात

दोन देशांमधील व्यापार

भारत आणि कॅनडाचे व्यापारी संबंध खूप चांगले आहेत. भारताच्या महावाणिज्य दूतावासाच्या आकडेवारीनुसार, २०२३ मध्ये भारत आणि कॅनडा दरम्यान एकूण ७.९६ अब्ज डॉलरचा व्यापार झाला होता. ज्यामध्ये भारतीने केलेली निर्यात ४.८८ अब्ज डॉलरची होती तर कॅनडातून ३.८८ अब्ज डॉलरची आयात दिसली. विशेष बाब म्हणजे २०२२ मध्ये हा आकडा १०.१० अब्ज डॉलर होता. त्यापूर्वी भारताची कॅनडामध्ये निर्यात ६.४० अब्ज डॉलर होती आणि आयात ४.१० अब्ज डॉलर होती. जर आपण सेवांबद्दल बोललो तर, २०२२ मध्ये दोन्ही देशांमधील द्विपक्षीय व्यापार ८.६४ अब्ज डॉलर होता.

भारतात कॅनडाची गुंतवणूक

परराष्ट्र मंत्रालयाच्या आकडेवारीनुसार, कॅनडाच्या पेंशन फंडांनी भारतात ७५ बिलियन डॉलरपेक्षा जास्त गुंतवणूक केली आहे. त्याच वेळी, अनेक लोक भारताकडे गुंतवणूकीसाठी अनुकूल ठिकाण म्हणून पाहत आहेत. ६०० हून अधिक कॅनेडियन कंपन्यांची भारत उघडण्याची आहे आणि १,००० हून अधिक कंपन्या भारतीय बाजारपेठेत सक्रियपणे व्यवसाय करत आहेत.

भारत कॅनडाला आपल्या ४ अब्ज डॉलरपेक्षा जास्त मालाची निर्यात करत आहे. अशा परिस्थितीत, आर्थिकदृष्ट्या असे अनेक पेट्रोल कॅनेडियन कंपन्या भारतात व्यवसाय करत आहेत. जर आपण निर्यातीबद्दल बोललो तर

भारत कॅनडाला आपल्या ४ अब्ज डॉलरपेक्षा जास्त मालाची निर्यात करत आहे. अशा परिस्थितीत, आर्थिकदृष्ट्या असे अनेक पेट्रोल कॅनेडियन कंपन्या भारतात व्यवसाय करत आहेत. जर आपण निर्यातीबद्दल बोललो तर

अनिल अंबानींचे सेबी आदेशाला आव्हान

मुंबई. बाजार नियामक सेबीने टोटावलेल्या ६२५ कोटी रुपयांच्या दंडाविरुद्ध अनिल अंबानी आणि इतर अनेक संस्थांनी एएसएटीमध्ये अपील दाखल केले आहे. सिव्क्युरिटीज अॅपिलेट ट्रिब्युनल (सेट) १८ ऑक्टोबर रोजी या प्रकरणांची सुनावणी करतील. रिलयन्स होम फायनान्सकडून निधी वळवण्याच्या आरोपांमुळे सेबीने अनिल अंबानी आणि इतर अनेक संस्थांना शेअर बाजारतून पाच वर्षांसाठी बंदी घातली होती. अनिल अंबानीवर पाच वर्षांची बंदी असताना, होम फायनान्स कंपनीवर केवळ ६ महिन्यांची बंदी घालण्यात आली आहे. २२२ पानांच्या अंतिम आदेशानुसार, सेबीला आढळले की अनिल अंबानी, प्रमुख व्यवस्थापकीय कर्मचाऱ्यांच्या मदतीने, कंपनीतील निधी काढून टाकण्यासाठी एक फसवी योजना आखली, जी त्याने त्याच्याशी संबंधित संस्थांना कर्ज म्हणून वेधात ठेवली.

अटीचे पालन न केल्याने रिझर्व्ह बँकेची मोठी कारवाई

४ बँकांसह फिनसर्व्ह कंपनीला दंड

मुंबई, नवराष्ट्र न्यूज नेटवर्क. रिझर्व्ह बँक ऑफ इंडियाने देशातील काही बँकांवर मोठी कारवाई केल्याची माहिती समोर आली आहे. रिझर्व्ह बँकेने एसजी फिनसर्व्ह लि.ला २८.३० लाख रुपयांचा दंड टोठावण्यात आला आहे. नोंदणी प्रमाणपत्राशी संबंधित काही अटीचे पालन न केल्यामुळे कंपनीला दंड टोठावण्यात आला असल्याचे सांगण्यात येत आहे. एसजी फाइन्सर्व्ह पूर्वी मुंबीपासून सिव्क्युरिटीज म्हणून ओळखले जात होते. आरबीआय वेळेवेळी विविध संस्थांच्या गैर-अनुपालनाच्या मुद्द्यांवर लक्ष ठेवते आणि कॅनडाच्या कारवाईदेखील करते

जेणेकरून कंपनी आणि बँका निगराणीखाली राहतील. आरबीआयने सांगितले की, इतर गोष्टींबरोबरच २०२२-२३ या आर्थिक वर्षातील कंपनीच्या आर्थिक तपशीलांमध्ये नोंदणी प्रमाणपत्राशी (सीओआर) संबंधित विशिष्ट अटीचे पालन न केल्याचे उघड झाले आहे. जारी केलेल्या सीओआरमधील विशिष्ट अटीचे पालन न करूनही कंपनीने लोकांकडून ठेवी म्हणून पैसे घेतले आणि कर्ज दिले, असे रिझर्व्ह बँकेने एका निवेदनात म्हटले आहे. याशिवाय इतर तीन सहकारी बँकांना काही नियमांचे उल्लंघन केल्याबद्दल दंड टोठावण्यात आला आहे.

जेणेकरून कंपनी आणि बँका निगराणीखाली राहतील. आरबीआयने सांगितले की, इतर गोष्टींबरोबरच २०२२-२३ या आर्थिक वर्षातील कंपनीच्या आर्थिक तपशीलांमध्ये नोंदणी प्रमाणपत्राशी (सीओआर) संबंधित विशिष्ट अटीचे पालन न केल्याचे उघड झाले आहे. जारी केलेल्या सीओआरमधील विशिष्ट अटीचे पालन न करूनही कंपनीने लोकांकडून ठेवी म्हणून पैसे घेतले आणि कर्ज दिले, असे रिझर्व्ह बँकेने एका निवेदनात म्हटले आहे. याशिवाय इतर तीन सहकारी बँकांना काही नियमांचे उल्लंघन केल्याबद्दल दंड टोठावण्यात आला आहे.



भारत-न्यूझीलंड कसोटी सामन्यावर पावसाचे सावट?

दिल्ली, वृत्तसंस्था. भारतीय संघाने अलिकडेच रोहित शर्मांच्या नेतृत्वाखाली बांगलादेशविरुद्धच्या मालिकेत कठीन स्वीप केला. आता न्यूझीलंडविरुद्धची मालिका जिंकून वर्ल्ड टेस्ट चॅम्पियनशिपमधील आपला दावा मजबूत करण्यावर त्यांची नजर असेल. टीम इंडिया सध्या डब्ल्यूटीसी पॉईंट टेबलमध्ये पहिल्या स्थानावर आहे. दोन्ही संघांमधील पहिला कसोटी सामना १६ ऑक्टोबरला बंगळुरू येथील एम चिन्नास्वामी येथे खेळवला जाईल. आता या सामन्याच्या पहिल्या दिवशी पावसाचा मोठा धोका आहे. पहिल्या कसोटीच्या एक दिवस आधी भारताचे प्रशिक्षण सत्र रद्द करावे लागेल. जे मूलतः सकाळी ९.३० वाजता उरले होते, कारण मुसळधार पाऊस पडत होता. त्यामुळे पहिले अधिवेशन तासभरासाठी तहकूब करण्यात आले. तरीही पाऊस कमी होण्याची चिन्ह दिसत नाहीत. या कारणास्तव तो पुन्हा पूर्णपणे रद्द करण्यात आला. भारतीय हवामान खात्याने बंगळूरूमध्ये मुसळधार पावसाचा अंदाज वर्तवला असून त्याचा कसोटी सामन्यावर गंभीर परिणाम होऊ शकतो. कसोटीच्या पहिल्या आणि दुसऱ्या दिवशी पावसाची ७०% ते ९०%

भारतीय संघाचा पगडा भारी

न्यूझीलंडविरुद्धच्या कसोटी क्रिकेटमध्ये भारतीय संघाचा पगडा भारी आहे. आकडेवारी पाहिल्यानंतर हे स्पष्ट होते. दोन्ही संघांमध्ये आतापर्यंत एकूण ६२ कसोटी सामने झाले आहेत, ज्यापैकी टीम इंडियाने २२ आणि न्यूझीलंडने १२ कसोटी जिंकल्या आहेत. दुसरीकडे, न्यूझीलंडमधील भारतीय भूमीवर परिस्थिती आणखी विकट आहे. न्यूझीलंड संघाला भारतीय भूमीवर आतापर्यंत केवळ दोनच कसोटी जिंकता आल्या आहेत.

शक्यता आहे. याशिवाय जोरदार वारेही वाहू शकतात आणि आकाश ढगाळ राहण्याचा अंदाज आहे. बंगळूरूच्या काही भागांसह कर्नाटक राज्यातील अनेक ठिकाणी यलो अलर्ट जारी करण्यात आला आहे. सोमवारी रात्री आणि मंगळवारी सकाळी बंगळूरूमध्ये पाऊस पडला आणि चिन्नास्वामी यांचे आवरण हटलेही नाही. अशा स्थितीत सामन्याच्या पहिल्या दोन दिवसांचा खेळ जवळपास बरोबरीत राहण्याची शक्यता आहे. येत्या काही दिवसांत पाऊस असाच शक्य राहिल्यास हा कसोटी सामना अनिर्णित राहू शकतो.

बुमराह लीडरशीप गुपचा भाग

दिल्ली, वृत्तसंस्था. भारतीय क्रिकेट संघाला

न्यूझीलंडविरुद्ध बुधवारपासून तीन सामन्यांची कसोटी मालिका खेळायची आहे. या मालिकेतील पहिला सामना बुधवारपासून बंगळूरूतील एम चिन्नास्वामी स्टेडियमवर खेळवला जाणार आहे. दरम्यान, या मालिकेसाठी बीसीसीआयने जसप्रीत बुमराहकडे अधिकृतरीत्या उपकर्णधारपद दिले आहे. म्हणजेच आता कर्णधार रोहित शर्मांसह बुमराहही त्याच्याबरोबर काम करताना दिसेल. बुमराहला आतापर्यंत फारसा नेतृत्वाचा अनुभव नसला, तरी तो बऱ्याच काळापासून भारतीय संघाच्या लीडरशीप गुपचा भाग असल्याचे रोहितने म्हटले आहे. न्यूझीलंडविरुद्धच्या कसोटी मालिकेआधी रोहित पत्रकारपरिषदेसाठी उपस्थित होता. त्यावेळी त्याला बुमराहच्या नेतृत्वाबद्दल प्रश्न विचारण्यात आला. यावर रोहित म्हणाला की, बुमराहने आतापर्यंत खूप क्रिकेट खेळले आहे. मी त्याच्याबरोबर खूप क्रिकेट खेळलोय. तो खेळ चांगला समजतो. तो हुशार आहे. जेव्हा तुम्ही त्याच्याशी बोलता, तेव्हा तुम्हाला लक्षात येते की तो चांगला खेळ समजतो. त्याने खूप सामन्यात नेतृत्व केले नाही, त्यामुळे मी तोलकबाबीबद्दल फार सांगू शकत नाही. मला वाटते त्याने एक कसोटी आणि काही टी२० सामन्यात नेतृत्व केले आहे. रोहित पुढे म्हणाला की, मला वाटते बुमराहला कशाची कसोटी कर्णधारपदे पुढे यावे असे वाटत असते, त्यावेळी पुढे येऊ शकण्यापैकी एक बुमराह आहे.

सोनम मस्करने पटकविले रौप्य

दिल्ली, वृत्तसंस्था. नेमबाजी सोनम

उत्तम मस्कर हिने मंगळवारपासून सुरु झालेल्या आयएसएसएफ वर्ल्ड कप फायनल २०२४ स्पष्टतः भारताला १० मीटर एअर रायफलमध्ये रौप्यपदक जिंकून दिले. २२ वर्षीय सोनमने अंतिम फेरीत २५२.९ गुणांची कमाई करून

रौप्यपदक नावावर केले. चीनच्या युटिंग

हुआंगाने सुवर्णपदक जिंकले, तर फ्रान्सच्या ओसिने मुरल्ला कांस्यपदकावर समाधान मानावे लागले. सोनम मुळची पुणेनगर, गारगोटीची रहिवासी आहे. मंगोल तिन वर्षांपासून वेध रायफलच्या आंतरराष्ट्रीय नेमबाज व प्रशिक्षक राधिका हवालदार-बराळे आणि रोहित हवालदार हे तिला मार्गदर्शन करीत आहे. पहिल्या दिवशी १० मीटर एअर पिस्तूल पुरुष आणि महिलांच्या फायनलही झाली. या वर्ल्ड कप स्पष्टतः ३७ देशातील जगातील १३१ अव्वल नेमबाजांनी सहभाग घेतला.

नवीन नियम • मुश्ताक अली ट्रॉफी व आयपीएलमध्ये अंमलबजावणी; २ बाउन्सर नियम कायम

बीसीसीआयने हटविला इम्पॅक्ट फ्लेयरचा नियम

दिल्ली, वृत्तसंस्था. भारतीय क्रिकेट नियामक मंडळाने (बीसीसीआय) सय्यद मुश्ताक अली ट्रॉफी २०२४ मधून इम्पॅक्ट फ्लेयर नियम काढून टाकला आहे तर एका घटकाने २ बाउन्सरचा नियमही कायम ठेवण्यात आला आहे. बीसीसीआयने राज्य घटकाना याची माहिती दिली आहे. हे दोन्ही नियम आयपीएल आणि सय्यद मुश्ताक अली ट्रॉफीमध्ये लागू होत. २ बाउन्सर नियम गेल्या वर्षी लागू करण्यात आला होता, तर इम्पॅक्ट फ्लेयर नियम २०२३ पासून लागू करण्यात आला होता. मात्र, हे दोन्ही नियम आंतरराष्ट्रीय क्रिकेटमध्ये वापरले जात नाहीत. मुश्ताक अली ट्रॉफीचा आगामी हंगाम २३ नोव्हेंबरपासून सुरु होत आहे, जो १५

इम्पॅक्ट फ्लेयरवर वाद

टीम इंडियाचे काही सीनियर खेळाडू वचावात आहेत तर काही विरोधात होते. काही दिवसांपूर्वी अनुभवी फिरकी गोलंदाज रविचंद्रन अश्विनने इम्पॅक्ट फ्लेयर नियमाचे समर्थन केले. दुसरीकडे, आयपीएल-२०२४ सीझननंतर, या नियमावर भारतीय कर्णधार रोहित शर्मा, विराट कोहली, आंद्रेस्वियन दिग्गज अॅरिन फिच आणि रिचो पॉटिंगसह काही खेळाडूंनी टीका केली होती. इंडियन प्रीमियर लीगच्या शेवटच्या मोसमांनंतर जयभारत इम्पॅक्ट फ्लेयरची चर्चा सुरु आहे. अनेक ज्येष्ठ क्रिकेटपटू या नियमांच्या समर्थनात आहेत, तर अनेकांचा विरोध आहे. याबाबत

बीसीसीआयचे सचिव जय शहा यांनी

नुकतेच सांगितले होते की, याबाबत लवकरच निर्णय घेतला जाईल आणि त्याबाबत माहिती दिली जाईल. इम्पॅक्ट फ्लेयर या नियमांमुळे सामन्यादरम्यान कोणत्याही वेळी अतिरिक्त खेळाडूंचा इम्पॅक्ट फ्लेअर म्हणून मैदानात उतरता येते. म्हणजेच सामन्याच्या परिस्थितीनुसार कर्णधार कोणत्याही खेळाडूच्या जागी प्रभावशाली खेळाडूला मैदानावर पाठवू शकतो. आयपीएल-२०२३ मध्ये प्रथमच त्याची अंमलबजावणी करण्यात आली. २ बाउन्सर वापरण्यास परवानगी : एका घटकाने २ बाउन्सर बीसीसीआय देशांतर्गत क्रिकेटमध्ये एका घटकाने २ बाउन्सर वापरण्याची परवानगी देते.



IN THE INTEREST OF NATIONAL SECURITY US mulls curbing Nvidia, AMD AI chip exports

Unclear if measures will be imposed during Biden's term

MACKENZIE HAWKINS
October 15

BIDEN ADMINISTRATION OFFICIALS have discussed capping sales of advanced AI chips from Nvidia and other American companies on a country-specific basis, people familiar with the matter said. The approach would set a ceiling on export licences for certain countries in the interest of national security, according to the people, who described the private discussions on condition of anonymity. Officials are

ONGOING TALKS
GULF FOCUS
Targeting Persian Gulf nations with growing AI data centre needs

EARLY TALKS
Talks are in initial stages

DIPLOMATIC LEVERAGE
Export licenses seen as tools for diplomatic goals, especially with China

NEW FRAMEWORK
Regulations easing AI chip exports to UAE & Saudi Arabia



SURVEILLANCE CONCERNS
Risks of advanced AI in surveillance by certain countries

SECURITY COMMITMENTS
Licensing to require security assurances from nations.

MARKET LEADER: Nvidia remains a top player in AI chip market.

CHINA'S DEVELOPMENT
Concerns over China's semiconductor advancements.

focused on Persian Gulf countries that have a growing appetite for AI data centres and the deep pockets to fund them, the people said. Deliberations are in early stages and remain fluid, the people said, noting that the idea has gained traction in recent weeks. The policy would

build on a new framework to ease the licensing process for AI chip shipments to data centers in places like the United Arab Emirates and Saudi Arabia. Commerce Department officials unveiled those regulations last month and said there are more rules coming. The agency's Bureau of

Industry and Security, which oversees export controls, declined to comment. Nvidia, the market leader for AI chips, also declined to comment, as did Advanced Micro Devices. A representative for Intel Corp, which also makes such processors, didn't respond to a request for comment. **BLOOMBERG**

Nvidia notches record high, looks to unseat Apple

NVIDIA STOCK NOTCHED a record high closing price as investors continue to bet on the artificial intelligence boom, placing the chip-maker in contention for the top spot as Wall Street's most valuable company.

Shares rose 2.4% Monday to above \$138. Nvidia previously hit a record closing price of \$135.58 in June. Nvidia stock has risen sharply in October, at one point posting six consecutive days of gains.

The stock's climb began October 2 following the announcement of a massive \$6.6 billion funding round for ChatGPT-maker OpenAI.

Much of that funding will be funneled back to Nvidia, as OpenAI's growing energy demands will require more of its AI chips. Nvidia shares continued their upward trajectory, fueled by an abundance of good news for the AI chip-maker. **—AGENCIES**

China looks to build lunar space station

PRESS TRUST OF INDIA
Beijing, October 15

CHINA ON TUESDAY announced plans to launch a manned lunar mission, construct a lunar space station and explore habitable planets and extra-terrestrial life to expand its space programme in the next few decades. China's top space bodies unveiled a national mid- and long-term development programme for space science, which will guide the country's planning of space science missions and space research from 2024 to 2050.

China through 2050. In the first phase, leading up to 2027, China will focus on the space station operation, implementing the manned lunar exploration project, the fourth phase of its lunar exploration programme and the planetary exploration project. Under the new plan, scientists will also explore the habitability of celestial bodies in the solar system and exoplanets and search for extraterrestrial life, he said. Key areas of space development in the coming years will be the origin and evolution of the solar system, characterisation of planetary atmospheres, the search for extraterrestrial life, and exoplanet detection, Ding said. The theme of the extreme universe focuses on exploring the origin and evolution of the universe, revealing the physical laws under extreme cosmic conditions, dark matter and the universe's origin and evolution, as well as the detection of cosmic baryonic matter. Studies will be conducted on detecting medium to low-frequency gravitational waves and primordial gravitational waves, with the goal of uncovering the nature of gravity and space-time, and the exploration of the Sun and the Earth. Priority areas include Earth's cycle systems, comprehensive observations of the Earth-Moon, space weather observation, three-dimensional solar exploration, and heliosphere exploration, according to the programme.

Boeing looks to line up \$35 billion in funds

Files to raise up to \$25 billion via stock & debt; enters \$10 bn credit agreement

ABHIJITH GANAPAVARAM & UTKARSH SHETTI
October 15

BOEING SET OUT to shore up its sagging finances on Tuesday, announcing plans to raise up to \$25 billion through stock and debt offerings and a \$10 billion credit agreement with major lenders amid a production and regulatory crisis. It was not clear when and how much the planemaker would eventually raise via the offering, but analysts estimate that Boeing would need to raise somewhere between \$10 billion and \$15 billion to be able to maintain its credit ratings, which are now just one notch above junk. The company is grappling with a



slump in production of its best-selling 737 MAX jet following a mid-air door panel blowout earlier this year and a strike by thousands of union workers since Sept. 13. Boeing said on Tuesday it had not drawn on the new \$10 billion

credit agreement provides additional short term access to liquidity as it navigates through a "challenging environment". The planemaker added that the shelf registration, as part of which Boeing may sell stock and debt, will provide options to support its balance sheet over a three-year period. Boeing's shares were up marginally on Tuesday. "We take the vagueness and breadth of the shelf announcement and the need for the temporary financing as implying that the banks are struggling to sell this issue to potential investors or lenders," Agency Partners analyst Nick Cunningham said. The offering was too big for immediate liquidity needs or not big enough to permanently refinance the company, Cunningham noted, adding that it may imply short term liquidity is worse than thought. Cunningham suspended his recommendation and price target for Boeing's shares, while adding that the comments on Monday by Emi-

rates Airlines President Tim Clark were "sobering". "Unless the company (Boeing) is able to raise funds through a rights issue, I see an imminent investment downgrade with Chapter 11 looming on the horizon," Clark told the Air Current, an aviation industry publication. Boeing will use the funds for general corporate purposes, according to paperwork filed with the U.S. markets regulator on Tuesday. The planemaker had cash and cash equivalents of \$10.89 billion as of June 30. The strike is costing the company more than \$1 billion per month, according to one estimate that was released before Boeing announced it will cut 17,000 jobs or 10% of its global workforce. The company and the Machinists union, which represents about 33,000 striking workers in the U.S. Pacific Northwest, are yet to reach an agreement over a new contract and talks have become increasingly heated. **REUTERS**

PUBLIC NOTICE
Notice is hereby given that the following Share Certificate(s) of NIRON LTD., having registered office at: Western Express Highway, Pahadi Village, Goregaon (East), Mumbai-400063 standing in the below mentioned name(s) has been lost and application for the issue of exchanged certificate(s) has been made to the Company:

Folio No.	Name of the Holders	Face Value	No. of Shares
P10680	LATE VINITKUMAR PARIKH	Rs. 10/-	1279

Any objection regarding the above should be made within one month from the date hereof to the Company / their Registrar LINK INTIME TRANSFER AGENTS, C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai 400083, Maharashtra Tel: +918108116767 Fax: (022)49186060 Email: mt.helpdesk@linkintime.com or Website: www.linkintime.co.in Thereafter, the Company will proceed for issue of exchange certificate(s). The public is cautioned against dealing in the said shares.

Name of Applicant: HEMANGINI PARIKH
Place: Mumbai
Date: 16/10/2024

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ISHWAR CONSTRUCTIONS PVT LTD

RELEVANT PARTICULARS

1. Name of corporate debtor	ISHWAR CONSTRUCTIONS PVT LTD
2. Date of incorporation of corporate debtor	11.09.1981
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201PN1981PT002505
5. Address of the registered office and principal office (if any) of corporate debtor	CWing, Parmar Trade Centre, 12, Cannought Road, Pune, Maharashtra, India, 411001
6. Insolvency commencement date in respect of corporate debtor	Order dated: 08.10.2024 Received on: 14.10.2024
7. Estimated date of closure of insolvency resolution process	06.04.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBBI/PA/001/IP/PO0323/2017-18/10593
9. Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchinand Bldg., 12th Road, Opp. Ram Mandir, Khar (West), Mumbai - 400 052. vijaylulla@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	203-B, Arcadia Building, 2nd Floor, Nariman Point, Mumbai - 400021 Email Id - ishwarconstructionsorp@gmail.com
11. Last date for submission of claims	30.10.2024
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Class of Homebuyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Class of Homebuyers 1. Manish Daxda Regn No: IBSI/PA/001/IP/PO2506/2021-2022/13797 2. Bharati Daga Regn No: IBSI/PA/001/IP/PO1963/2020-2021/13070 3. Anand Pandey Regn No: IBSI/PA/003/ICAN/00374/2021-2022/13914

(a) Relevant Forms and (b) Details of authorized representatives are available at:

Website: https://ibbi.gov.in/en/home/downloads
Physical Address: 1. Manish Daxda
Address: 205A, 2nd floor, Hiren Industrial Estate, Behind Johnson & Johnson, Magaji Lane, Malin west, Mumbai-400016.
Email: indubandmanish@gmail.com
2. Bharati Daga
Address: 94/B, Pooja Tower, Veera Desai Road, Andheri west, Mumbai -400053.
Email: @bharatedaga1009@gmail.com
3. Anand Pandey
Address: Flat No-7, @Bhikvan Coop Hsg Soc. Plot No. 16, SNo.562, Salunke Vihar Road, Khandwa KD, Pune, ABC Farm Building, Maharashtra-411048.
Email: apandey@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s ISHWAR CONSTRUCTIONS PVT LTD on 08.10.2024 received on 14.10.2024. The creditors of M/s ISHWAR CONSTRUCTIONS PVT LTD are hereby called upon to submit their claims with proof on or before 30.10.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.10.2024
Place: Mumbai
Name and Signature of Interim Resolution Professional: Vijay P. Lulla
IBBI Regn No. IBSI/PA/001/IP/PO0323/2017-18/10593
AFR: AA1/10593/02/181224/106612; Valid Till 18.12.2024

CLASSIFIEDS
PERSONAL
THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs thatis done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to be With you and my loved ones in your perpetual glory forever Amen - ZDS
0070925335-1

"IMPORTANT"
While care is taken prior to acceptance of advertising copy, it is not possible to verify the contents. The Indian Express Limited cannot be held responsible for any loss or damage incurred as a result of advertisements with companies, associations, or individuals advertised in the newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any notices or entering into any agreement with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisements.

HFS Hiranandani Financial Services
HIRANANDANI FINANCIAL SERVICES PRIVATE LIMITED
• Regd. Office : 514, Dalamal Towers, 211 Free Press Journal Marg, Nariman Point, Mumbai-400 021, Maharashtra
• Corporate Office : 9th Flr., Sigma Towers, Hiranandani Business Park, Technology Street, Powai, Mumbai-400 076, Maharashtra
• Email : wecare@hfs.in • Website : www.hfs.in • Tel. No. : (022) 2576 3623 • CIN No. : U65999MH2017PTC291060

DEMAND NOTICE
DEMAND NOTICE UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")
The undersigned being the Authorized Officer of Hiranandani Financial Services Pvt. Ltd. (hereinafter referred to as "HFS") under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below:

Loan Account No. & Name of the Borrower / Co-Borrowers / Address	Demand Notice & Amount	Description of Secured Assets / Mortgage Property
• LAN : 4375007101005873 • Customer ID : 21006 1) Hotel Ratnagiri Katta (Borrower) 2) Akshay Vasant Salvi (Co-Borrower) 3) Vasant Ramkrishna Salvi (Co-Borrower) 4) Veena Vasant Salvi (Co-Borrower) Add. 1 : Shop No. 05, Shaikali Mission, Opp. Jaykar Smruti, Anary Road, Goregaon West, Mumbai City, Maharashtra, India-400 104. Add. 2 : 703, Gunakrupa Co-Op. Hsg. Society, Building No. 05, Siddharth Nagar, Goregaon West, Mumbai, Maharashtra, India-400 104. (Rs. Twenty Five Lakhs Nineteen Thousand Five Hundred Ninety Nine Only) as on 08.10.2024 & NP/DATE : 02.10.2024	Dated : 09.10.2024 For LAN : 4375007101005873 ₹ 25,19,599/-	Flat No. 703, Adm. 600 Sq. Ft. Carpet area (equivalent to 66.91 Sq. Mtrs. Built-up area) on 7 th Floor, in the building known as "SIDHARTH NAGAR GURUKRUPA CO-OPERATIVE HOUSING SOCIETY LTD.", Bldg. No. 5 situated at Siddharth Nagar No. IV, next to Vivek College, MHADA Layout, Goregaon (West), Mumbai-400 062, constructed on the Plot of land bearing C. T. S. No. 350 (Part) of Village : Patadi Goregaon, Taluka : Borivali, within the Registration of Bandra, Mumbai Suburban District. *The said building is constructed in the year 2010 consist of Stilt plus 9 Floors having L1.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that HFS is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, HFS shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. HFS is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), HFS also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the HFS. This remedy is in addition and independent of all the other remedies available to HFS under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of HFS and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Date : 16.10.2024
Place : Mumbai

Authorized Officer,
Hiranandani Financial Services Pvt. Ltd.

Public Notice
TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of Larsen & Toubro Limited having its Registered Office at L & T House, Ballard Estate, Narottam Morarjee Marg, Mumbai, Maharashtra, 400001, registered in the name of the following Shareholder have been lost by them:

Sr. No.	Name of the Shareholder	Folio No.	Certificate No.	Distinctive No.	No. of Shares
1	Dagdona Tatyta Patil	70106493	107038	5245150 - 5245274	125
	Pushpakala Dagdona Patil	372944	579279195-5792799319		125

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificates should lodge such claim with the Company L & T House, Ballard Estate, Narottam Morarjee Marg, Mumbai, Maharashtra, 400001. Tel: 022-67525656 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate.

Place : Mumbai
Name of the claimant:
Date : 16.10.2024
Pushpakala Dagdona Patil

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED
(TRUSTEE OF ALCHEMIST XXV TRUST)
A-270 (FF & SF), DEFENCE COLONY, NEW DELHI-110 024.
TEL: 91-11-46562580 - 83 FAX: 91-11-46562584,
EMAIL: admin@alchemistarc.com, WEB: www.alchemistarc.com

AUCTION SALE NOTICE
(Please see Rule 8(6) & Rule 9 of the Security Interest (Enforcement) Rules, 2002 Appendix III & Appendix IV A)

E-Auction Sale Notice for Sale of Immovable Secured Asset (hereinafter referred to as "Secured Asset") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the SARFAESI Act, 2002") read with Rule(s) 8(6) & Rule 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the borrowers/ promoters/ mortgagors/ guarantors in the loan account of MMS Creations Private Limited (hereinafter the "Borrower Company") that the below described Secured Asset, mortgaged to the original lender, Bank of India (Assignor); which subsequently assigned its rights, titles and interests in favour of Alchemist Asset Reconstruction Company Limited (AARC) (hereinafter referred to as the "Secured Creditor") (acting as Trustee of the Alchemist XXV Trust under the relevant provisions of the SARFAESI Act, 2002 and allied laws vide Assignment Agreement dated 10.01.2014, the constructive/ symbolic possession of which was secured by AARC under the provisions of Section 13(4) of the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 on 23.12.2019; will be sold through E-Auction on "As is where is", "As is what is", "Whatever there is" and "no recourse" basis on 18.11.2024 for recovery of ₹ 13,63,59,776/- (Rupees Thirteen Crores Sixty-Three Lakhs Fifty-Nine Thousand Seven Hundred and Seventy-Six Only) calculated as on 27.05.2015 together with further interest and other charges as per the Recovery Certificate No. 18/2017 issued on 19.01.2017 in OA/249/2015 under DRT-II, Delhi which is due to the Secured Creditor from the Borrower, MMS Creations Pvt. Ltd. and the Guarantors, Ms. Manju Modi, Mr. Ram Chand Tiwari, Mr. Ranjee Dubeey and Mr. Rakesh Satyanarayan Pandey. The under-mentioned Secured Asset will be sold by way of "Online E-Auction" through E-Auction Agency, C1 India Pvt. Ltd., at their website/portal i.e. https://www.bankauctions.com, on the date & time mentioned herein below with unlimited auto extension of five (5) minutes each if enhanced bid is made before close of e-Auction.

DESCRIPTION OF SECURED ASSET

Sr. No.	Secured Asset	Particulars
1.	Survey No. 29, Hissa No. 3/3 at Village Dhaniv, NallaSopara, Taluka Vasai, Dist. Thane, Maharashtra in the name of M/s MMS Creations Pvt. Ltd. measuring 5300 sq. mts. (D-53-D-H.R. Assnt 1.00 pais) (57948.73 sq. ft.) (53 Gunta) Coordinates: 19.436064, 72.861782	Date of E-auction: 18/11/2024 Time of E-auction: 11:30 am to 12:30 pm Reserve Price: ₹9,54,00,000/- Earnest Money Deposit (EMD): ₹95,40,000/- Bid Increment: ₹5,00,000/-

The Sale will be done by the undersigned through e-auction platform provided at Web Portal: https://www.bankauctions.com.

The attention of all interested parties is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 regarding time available with the borrowers' guarantors/ mortgagors, etc. to redeem the Secured Asset. Borrowers/ Promoters/ Mortgagors(s)/ Guarantor(s) may also treat this notice as 30 days Sale Notice (in terms of Rule 8(6) of the Security Interest (Enforcement) Rules, 2002), as applicable and are hereby given a last and final opportunity to discharge the liability in full on or before 16/11/2024 failing which the Secured Asset will be sold as per this Sale Notice and Terms and Conditions of Sale published in the link provided below. For Encumbrances, bidder(s) is/are advised to see Bid Document. A person is not entitled to submit a bid if such person, or any other person acting jointly or in concert with such person is/are ineligible as per the Section 29A of Insolvency Bankruptcy Code, 2016 and all bidders shall be required to submit a Notarised Undertaking with all their KYC, declaring and confirming that bidder does not have any kind of relationship (professional/personal), with Borrower/Promoters/ Guarantors/Mortgagors (draft given in Bid Document).

For participation in the Auction Sale, any bidder, desirous of participating in the auction sale shall be required to collect the Bid Document either from the office of Secured Creditor at A-270, First & Second Floor, Defence Colony, New Delhi-110024 or by request to AO via email on working days from 16/10/2024 to 16/11/2024 between 10:30 AM to 5:30 PM or download from the link below. The secured asset is not demarcated and not in physical possession of AARC. Any person's bidders/inspector inspect the Secured Asset from 16/10/2024 to 15/11/2024. Bidder shall upload duly executed Bid Form, Undertaking, Declaration with EMD details & KYC on Web Portal: https://www.bankauctions.com and submit original Bid Form, Undertaking, Declaration with EMD details & KYC to the AO on or before 16/11/2024 till 5:00 PM. This is without prejudice to any other rights available to Secured Creditor under the SARFAESI Act, 2002 and/or any other law. Since, Alchemist XXV Trust is a Securitisation Trust, thus, it is not liable for TDS as per CBDT Notification No. 46/2016 F. No. 275/16/2016 - II (B), dt. 17-06-2016. The Purchaser(s) shall have to pay, in addition to the Bid amount applicable GST to the Secured Creditor on the bid amount at applicable rate and in case, any authority in future held that the GST paid is lesser than the payable amount then such purchaser(s)/bidder(s) shall have sole responsibility and obligation to pay the deficient GST with penalty etc., if any. The Sale is strictly subject to the conditions incorporated in this Auction Sale Notice and in the Terms & Conditions of Sale, published in the Link mentioned below. For detailed terms and conditions of the sale, please visit the Link https://www.bankauctions.com and click on LIVE AUCTIONS tab under ASSETS tab. For any clarification/information, interested parties may contact the AO at telephone numbers - 011 - 46562580-81-82-83 or email at admin@alchemistarc.com.

Place: New Delhi
Date: 16/10/2024
Sd/-
(Authorised Officer)

Mahindra FINANCE
Registered Office : Gateway Building, Apollo Bunder, Mumbai-400 001.
Corporate Office at : B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amli Building, Sunder Baug Lane, Kamani Junction, Kurva West Mumbai- 400 070.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES (UNDER RULE 8(6))
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")
Notice is hereby given to the public in general and in particular to the Borrower, Guarantor (s) and Mortgagor (s) that the below described immovable properties mortgaged/charged (collectively referred as "Property") to Mahindra and Mahindra Financial Services Ltd. ("Secured Creditor/NBFC"), the possession of which has been taken by the Authorized Officer of the Bank under section 13(4) of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis" on Date, for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule:

BRIEF DESCRIPTION OF PARTIES, OUTSTANDING DUES AND PROPERTY

Name of the Borrower & Mortgagor (s)	Demand Amount, Demand Notice Date & Possession Notice Date	Property Inspection Date & Time	Last Date for Receipt of Bids along with document(s)	RP, EMD & BIA	Date & Time of E-Auction	Name of Authorised Officer, Contact No. & Email Id
1. Shilp Enterprises (Borrower) 2. Mr. Samir Uttamrao Kale (Mortgagor)	Demand Amount : Rs. 2,08,90,027.02/- (Rupees Two Crores Eight Lakhs Ninety Thousand Twenty Seven and Two Paise Only) as on 04.01.2019 13(2) Demand Notice Date : 07.03.2019 Date of Possession : 27.12.2021	21.10.2024 to 20.10.2024 Between 11:00 AM to 5:00 PM	30.10.2024	Reserve Price : 41,31,000/- (Rupees Forty One Lakh Thirty One Thousand Only) Earnest Money Deposit : 4,13,100/- (Rupees Four Lakh Thirteen Thousand One Hundred Only) Bid Incremental Amount : Rs. 1,00,000/- (Rupees One Lakh Only)	E-Auction Date : 31.10.2024 E-Auction Time : 10:00 AM to 05:00 PM	Ms. TRUPTI PARVADI 'B' Wing, 3rd Floor, Agastya Corporate Park, Piramal Amli Building, Sunder Baug Lane, Kamani Junction, Kurva West, Mumbai - 400 070 +91 9158356607 parvadi.trupti@mahindra.com Mr. DEEPAK WAHVALE 'B' Wing, 3rd Floor, Agastya Corporate Park, Piramal Amli Building, Sunder Baug Lane, Kamani Junction, Kurva West, Mumbai - 400 070 +91 9975421187 wahvale.deepak@mahfin.com

Property Details: All that piece and parcel of the land, ground, property and flat lying, being and situated at, Flat No.72, measuring 690 sq feet equivalent to 64.10 Sq. Meters approx., carpet area including balcony or balconies on the 7th floor, of B-Wing, in the building known as "AdvinSagar" including covered car parking (still) No. 797/2 (B-702) having area H.O.R. 91.6 (2 Acre and 15 Gunthas) out of Survey No. 797, of Village Parvel in the revenue Village Parvel, Taluka Parvel District Raigad, within the Registration and Sub-Registration District of Parvel and also within the District and division of Raigad, Taluka and Sub-Division of Parvel, District Raigad, State Maharashtra, Pin code 410206 alongwith construction or any future constructions, comprised of sheds, structure building thereon with land. Bounded as Follows : On or towards East : Property at Survey No.476. On or towards West : Property at Survey No.854 & Survey No. 485. On or towards South : Property at Survey No.826 On or towards North : Property at Survey No.797/1.

For detailed terms & conditions of the sale, Please refer to the provided link at https://www.mahindrainance.com/sme-loans/auction-notices or contact with Authorized Officers / Contact Person Mr. Balaji Mannur, Mob No: 7977701080, e-mail-Id: Mannur.govindarajan@c1india.com.

Date : 15.10.2024
Place : Mumbai
Sd/-
Authorized Officer, Mahindra and Mahindra Financial Services Ltd.

CLASSIFIEDS
PERSONAL
THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs thatis done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to be With you and my loved ones in your perpetual glory forever Amen - ZDS
0070925335-1

"IMPORTANT"
While care is taken prior to acceptance of advertising copy, it is not possible to verify the contents. The Indian Express Limited cannot be held responsible for any loss or damage incurred as a result of advertisements with companies, associations, or individuals advertised in the newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any notices or entering into any agreement with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisements.

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED
(TRUSTEE OF ALCHEMIST XXV TRUST)
A-270 (FF & SF), DEFENCE COLONY, NEW DELHI-110 024.
TEL: 91-11-46562580 - 83 FAX: 91-11-46562584,
EMAIL: admin@alchemistarc.com, WEB: www.alchemistarc.com

AUCTION SALE NOTICE
(Please see Rule 8(6) & Rule 9 of the Security Interest (Enforcement) Rules, 2002 Appendix III & Appendix IV A)

E-Auction Sale Notice for Sale of Immovable Secured Asset (hereinafter referred to as "Secured Asset") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the SARFAESI Act, 2002") read with Rule(s) 8(6) & Rule 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the borrowers/ promoters/ mortgagors/ guarantors in the loan account of MMS Creations Private Limited (hereinafter the "Borrower Company") that the below described Secured Asset, mortgaged to the original lender, Bank of India (Assignor); which subsequently assigned its rights, titles and interests in favour of Alchemist Asset Reconstruction Company Limited (AARC) (hereinafter referred to as the "Secured Creditor") (acting as Trustee of the Alchemist XXV Trust under the relevant provisions of the SARFAESI Act, 2002 and allied laws vide Assignment Agreement dated 10.01.2014, the constructive/ symbolic possession of which was secured by AARC under the provisions of Section 13(4) of the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 on 23.12.2019; will be sold through E-Auction on "As is where is", "As is what is", "Whatever there is" and "no recourse" basis on 18.11.2024 for recovery of ₹ 13,63,59,776/- (Rupees Thirteen Crores Sixty-Three Lakhs Fifty-Nine Thousand Seven Hundred and Seventy-Six Only) calculated as on 27.05.2015 together with further interest and other charges as per the Recovery Certificate No. 18/2017 issued on 19.01.2017 in OA/249/2015 under DRT-II, Delhi which is due to the Secured Creditor from the Borrower, MMS Creations Pvt. Ltd. and the Guarantors, Ms. Manju Modi, Mr. Ram Chand Tiwari, Mr. Ranjee Dubeey and Mr. Rakesh Satyanarayan Pandey. The under-mentioned Secured Asset will be sold by way of "Online E-Auction" through E-Auction Agency, C1 India Pvt. Ltd., at their website/portal i.e. https://www.bankauctions.com, on the date & time mentioned herein below with unlimited auto extension of five (5) minutes each if enhanced bid is made before close of e-Auction.

DESCRIPTION OF SECURED ASSET

Sr. No.	Secured Asset	Particulars
1.	Survey No. 29, Hissa No. 3/3 at Village Dhaniv, NallaSopara, Taluka Vasai, Dist. Thane, Maharashtra in the name of M/s MMS Creations Pvt. Ltd. measuring 5300 sq. mts. (D-53-D-H.R. Assnt 1.00 pais) (57948.73 sq. ft.) (53 Gunta) Coordinates: 19.436064, 72.861782	Date of E-auction: 18/11/2024 Time of E-auction: 11:30 am to 12:30 pm Reserve Price: ₹9,54,00,000/- Earnest Money Deposit (EMD): ₹95,40,000/- Bid Increment: ₹5,00,000/-

The Sale will be done by the undersigned through e-auction platform provided at Web Portal: https://www.bankauctions.com.

The attention of all interested parties is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 regarding time available with the borrowers' guarantors/ mortgagors, etc. to redeem the Secured Asset. Borrowers/ Promoters/ Mortgagors(s)/ Guarantor(s) may also treat this notice as 30 days Sale Notice (in terms of Rule 8(6) of the Security Interest (Enforcement) Rules, 2002), as applicable and are hereby given a last and final opportunity to discharge the liability in full on or before 16/11/2024 failing which the Secured Asset will be sold as per this Sale Notice and Terms and Conditions of Sale published in the link provided below. For Encumbrances, bidder(s) is/are advised to see Bid Document. A person is not entitled to submit a bid if such person, or any other person acting jointly or in concert with such person is/are ineligible as per the Section 29A of Insolvency Bankruptcy Code, 2016 and all bidders shall be required to submit a Notarised Undertaking with all their KYC, declaring and confirming that bidder does not have any kind

IN THE INTEREST OF NATIONAL SECURITY

US mulls curbing Nvidia, AMD AI chip exports

Unclear if measures will be imposed during Biden's term

MACKENZIE HAWKINS
October 15

BIDEN ADMINISTRATION OFFICIALS have discussed capping sales of advanced AI chips from Nvidia and other American companies on a country-specific basis, people familiar with the matter said. The approach would set a ceiling on export licences for certain countries in the interest of national security, according to the people, who described the private discussions on condition of anonymity. Officials are

ONGOING TALKS GULF FOCUS
Targeting Persian Gulf nations with growing AI data centre needs

EARLY TALKS
Talks are in initial stages

DIPLOMATIC LEVERAGE
Export licenses seen as tools for diplomatic goals, especially with China

focused on Persian Gulf countries that have a growing appetite for AI data centres and the deep pockets to fund them, the people said.

Deliberations are in early stages and remain fluid, the people said, noting that the idea has gained traction in recent weeks. The policy would

NEW FRAMEWORK
Regulations easing AI chip exports to UAE & Saudi Arabia



build on a new framework to ease the licensing process for AI chip shipments to data centers in places like the United Arab Emirates and Saudi Arabia. Commerce Department officials unveiled those regulations last month and said there are more rules coming. The agency's Bureau of

SURVEILLANCE CONCERNS
Risks of advanced AI in surveillance by certain countries

SECURITY COMMITMENTS
Licensing to require security assurances from nations.

MARKET LEADER: Nvidia remains a top player in AI chip market.

CHINA'S DEVELOPMENT
Concerns over China's semiconductor advancements.

Industry and Security, which oversees export controls, declined to comment. Nvidia, the market leader for AI chips, also declined to comment, as did Advanced Micro Devices. A representative for Intel Corp, which also makes such processors, didn't respond to a request for comment. **BLOOMBERG**

Nvidia notches record high, looks to unseat Apple

NVIDIA STOCK NOTCHED a record high closing price as investors continue to bet on the artificial intelligence boom, placing the chip-maker in contention for the top spot as Wall Street's most valuable company. Shares rose 2.4% Monday to above \$138. Nvidia previously hit a record closing price of \$135.58 in June. Nvidia stock has risen sharply in October, at one point posting six consecutive days of gains.

The stock's climb began October 2 following the announcement of a massive \$6.6 billion funding round for ChatGPT-maker OpenAI.

Much of that funding will be funneled back to Nvidia, as OpenAI's growing energy demands will require more of its AI chips.

Nvidia shares continued their upward trajectory, fueled by an abundance of good news for the AI chip-maker.

—AGENCIES

China looks to build lunar space station

PRESS TRUST OF INDIA
Beijing, October 15

CHINA ON TUESDAY announced plans to launch a manned lunar mission, construct a lunar space station and explore habitable planets and extra-terrestrial life to expand its space programme in the next few decades.

China's top space bodies unveiled a national mid- and long-term development programme for space science, which will guide the country's planning of space science missions and space research from 2024 to 2050.

An established space power, China in recent years built its own space station which is currently in operation besides launching several space missions, including a lunar probe that collected samples for the first time from the far side of the Moon and brought them back to Earth for scientific studies.

The programme released by the China Academy of Sciences (CAS), China National Space Administration and the China Manned Space Agency to the media here outlined the goals of China's space science, including 17 priority areas under five key scientific themes, and a three-phase roadmap.

The international lunar research station initiated by China will be constructed during the second phase from 2028 to 2035, Ding Chibiao, vice president of the CAS, told the media here.

The programme also outlines a roadmap for the development of space science in

China through 2050. In the first phase, leading up to 2027, China will focus on the space station operation, implementing the manned lunar exploration project, the fourth phase of its lunar exploration programme and the planetary exploration project.

Under the new plan, scientists will also explore the habitability of celestial bodies in the solar system and exoplanets and search for extraterrestrial life, he said.

Key areas of space development in the coming years will be the origin and evolution of the solar system, characterisation of planetary atmospheres, the search for extraterrestrial life, and exoplanet detection, Ding said.

The theme of the extreme universe focuses on exploring the origin and evolution of the universe, revealing the physical laws under extreme conditions, dark matter and the universe's origin and evolution, as well as the detection of cosmic baryonic matter.

Studies will be conducted on detecting medium to low-frequency gravitational waves and primordial gravitational waves, with the goal of uncovering the nature of gravity and space-time, and the exploration of the Sun and the Earth.

Priority areas include Earth's cycle systems, comprehensive observations of the Earth-Moon, space weather observation, three-dimensional solar exploration, and heliosphere exploration, according to the programme.

Boeing looks to line up \$35 billion in funds

Files to raise up to \$25 billion via stock & debt; enters \$10 bn credit agreement

ABHIJITH GANAPAVARAM & UTKARSH SHETTY
October 15

BOEING SET OUT to shore up its sagging finances on Tuesday, announcing plans to raise up to \$25 billion through stock and debt offerings and a \$10 billion credit agreement with major lenders amid a production and regulatory crisis.

It was not clear when and how much the planemaker would eventually raise via the offering, but analysts estimate that Boeing would need to raise somewhere between \$10 billion and \$15 billion to be able to maintain its credit ratings, which are now just one notch above junk. The company is grappling with a



Boeing worker Riley Nelson holds a sign at a picket line near the entrance to a Boeing production facility in Renton, Washington.

slump in production of its best-selling 737 MAX jet following a mid-air door panel blowout earlier this year and a strike by thousands of union workers since Sept. 13.

Boeing said on Tuesday it had not drawn on the new \$10 billion

credit facility arranged by BofA, Citibank, Goldman Sachs and JPMorgan, or its existing revolving credit facility.

"These are two prudent steps to support the company's access to liquidity," Boeing said, adding that the

credit agreement provides additional short term access to liquidity as it navigates through a "challenging environment".

The planemaker added that the shelf registration, as part of which Boeing may sell stock and debt, will provide options to support its balance sheet over a three-year period.

Boeing's shares were up marginally on Tuesday. "We take the vagueness and breadth of the shelf announcement and the need for the temporary financing as implying that the banks are struggling to sell this issue to potential investors or lenders," Agency Partners analyst Nick Cunningham said.

The offering was too big for immediate liquidity needs or not big enough to permanently refinance the company, Cunningham noted, adding that it may imply short term liquidity is worse than thought.

Cunningham suspended his recommendation and price target for Boeing's shares, while adding that the comments on Monday by Emi-

rates Airlines President Tim Clark were "sobering".

"Unless the company (Boeing) is able to raise funds through a rights issue, I see an imminent investment downgrade with Chapter 11 looming on the horizon," Clark told the Air Current, an aviation industry publication.

Boeing will use the funds for general corporate purposes, according to paperwork filed with the U.S. markets regulator on Tuesday. The planemaker had cash and cash equivalents of \$10.89 billion as of June 30.

The strike is costing the company more than \$1 billion per month, according to one estimate that was released before Boeing announced it will cut 17,000 jobs or 10% of its global workforce.

The company and the Machinists union, which represents about 33,000 striking workers in the U.S. Pacific Northwest, are yet to reach an agreement over a new contract and talks have become increasingly heated.

—REUTERS

PUBLIC NOTICE

Notice is hereby given that the following Share Certificate(s) of **NIRLON LTD.**, having registered office at: Western Express Highway, Pahadi Village, Goregaon (East), Mumbai-400063 standing in the below mentioned name(s) have been lost and application for the issue of exchanged certificate(s) has been made to the Company:

Folio No.	Name of the Holders	Face Value	No. of Shares
P10680	LATE VINITKUMAR PARIKH	Rs. 10/-	1279

Any objection regarding the above should be made within one month from the date hereof to the Company/their Registrar **LINK INTIME TRANSFER AGENTS**, C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai-400063, Maharashtra. Tel: +918108116787 Fax: (022)49186060 Email: rnt.lpdsk@linkintime.com. In Website: www.linkintime.co.in. Thereafter, the Company will proceed for issue of exchange certificate(s). The public is cautioned against dealing in the said shares.

Place: Mumbai Date: 16/10/2024

Name of Applicant: **HEMANGINI PARIKH**

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ISHWAR CONSTRUCTIONS PVT LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	ISHWAR CONSTRUCTIONS PVT LTD
2. Date of incorporation of corporate debtor	11.09.1981
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201PN1981PT002505
5. Address of the registered office and principal office (if any) of corporate debtor	C/Wing, Parmar Trade Centre, 12, Cannought Road, Pune, Maharashtra, India, 411001.
6. Insolvency commencement date in respect of corporate debtor	Order dated: 08.10.2024 Received on: 14.10.2024
7. Estimated date of closure of insolvency resolution process	05.04.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBBI/IPA-001/IP-00323/2017-18/10593
9. Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchidanand Bldg., 12th Road, Opp. Ram Mandir, Khar (West), Mumbai - 400021. vijayp.lulla@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	203 B, Acadia Building, 2nd Floor, Nariman Point, Mumbai - 400021. Email ID - ishwarcnstructions.cip@gmail.com
11. Last date for submission of claims	30.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Class of Homebuyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Class of Homebuyers 1. Manish Dawda Regn No: 859/IPA-001/IP-02506/2021-2022/13797 2. Bharati Daga Regn No: 658/IPA-001/IP-01963/2020-2021/13070 3. Anand Pandey Regn No: 859/IPA-003/ICN-00374/2021-2022/13914
14. (a) Relevant Forms and (b) Details of authorised representatives are available at:	Website: https://ibi.gov.in/home/downloads Physical Address: 1. Manish Dawda Address: 205A, 2nd floor, Hiran Industrial Estate, Behind Johnson & Johnson, Mogul Lane, Mahim west, Mumbai-400016. Email: idawda@rediffmail.com 2. Bharati Daga Address: 94B/Palash Tower, Veera Desai Road, Andheri west, Mumbai - 400053. Email: bhartodaga1008@gmail.com 3. Anand Pandey Address: Flat No-7, Bithvanan Coop Hsg Soc, Plot No. 36, S.No.562, Salunke Vihar Road, Kondhwa KD, Pune, ABC Farm Building, Maharashtra-411048 Email: apandey@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s ISHWAR CONSTRUCTIONS PVT LTD** on 08.10.2024 received on 14.10.2024. The creditors of **M/s ISHWAR CONSTRUCTIONS PVT LTD**, are hereby called upon to submit their claims with proof on or before 30.10.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.10.2024
Place: Mumbai

Name and Signature of Interim Resolution Professional
IBBI Regn No. 859/IPA-001/IP-00323/2017-18/10593
AFA: AA/10593/02/181224/106612; Valid Till 18.12.2024

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen - ZDS 0070925335-1

"IMPORTANT"

Whosoever is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any orders or entering into any agreements with advertisers or other related actions on an advertisement in any manner whatsoever. Registered letters are not accepted in response to "ask number" advertisements.

HFS Hiranandani Financial Services

HIRANANDANI FINANCIAL SERVICES PRIVATE LIMITED
- Regd. Office : 514, Dalalaj Towers, 211 Free Press Journal Marg, Nariman Point, Mumbai-400 021, Maharashtra
- Corporate Office : 97 Flr., Sigma Towers, Hiranandani Business Park, Technology Street, Powai, Mumbai-400 076, Maharashtra
- Email : wecare@hfs.in • Website : www.hfs.in • Tel. No. : (022) 2576 9823 • CIN No. : U65990MH2017PTC291060

DEMAND NOTICE

DEMAND NOTICE UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Hiranandani Financial Services Pvt. Ltd. (hereinafter referred to as "HFS") under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below:

Loan Account No. & Name of the Borrower / Co-Borrowers / Address	Demand Notice & Amount	Description of Secured Assets / Mortgage Property
• LAN : 4375007101005873 • Customer ID : 21006 1) Hotel Ratnagiri Katta (Borrower) 2) Akshay Vasant Salvi (Co-Borrower) 3) Vasant Ramkrishna Salvi (Co-Borrower) 4) Veena Vasant Salvi (Co-Borrower) Add. 1 : Shop No. 05, Shaikat Mansion, Opp. Jaykar Smitru, Aary Road, Goregaon West, Mumbai City, Maharashtra, India-400 104. Add. 2 : 703, Gurukrupa Co-Op. Hsg. Society, Building No. 05, Siddharth Nagar, Maharashtra, India-400 104. Add. 3 : 203, Gurukrupa Co-Op. Hsg. Society, Building No. 05, Siddharth Nagar, Maharashtra, India-400 104. Add. 4 : 203, Gurukrupa Co-Op. Hsg. Society, Building No. 05, Siddharth Nagar, Maharashtra, India-400 104. Add. 5 : 203, Gurukrupa Co-Op. Hsg. Society, Building No. 05, Siddharth Nagar, Maharashtra, India-400 104.	Dated : 09.10.2024 & For LAN : 4375007101005873 • Rs. 25,19,599/- (Rs. Twenty Five Lakhs Nineteen Thousand Five Hundred Ninety Nine Only) as on 08.10.2024 & NPA DATE : 02.10.2024 (the year 2010 to 2024)	Flat No. 703, Adm. 600 Sq. Ft. Carpet area (equivalent to 66.91 Sq. Mtrs. Built-up area) on 7 th Floor in the building known as "SIDHARTH NAGAR GURUKRUPA CO-OPERATIVE HOUSING SOCIETY LTD.", Bldg. No. 5 situated at Siddharth Nagar No. IV, Next to Vivek College, MHADA Layout, Goregaon (West), Mumbai-400 062, constructed on the Plot of land bearing C. T. S. No. 350 (Part) of Village : Pahadi Goregaon, Taluka : Borivali, within the Registration of Bandra, Mumbai Suburban District. *The said building is constructed in NPA since 02.10.2024. The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and thereabouts within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that HFS is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, HFS shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by evicting any other remedy available under the Act and the Rules thereunder and realize payment. HFS is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), HFS also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the HFS. This remedy is in addition and independent of all the other remedies available to HFS under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of HFS and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Date : 16.10.2024
Place : Mumbai.

Authorised Officer,
Hiranandani Financial Services Pvt. Ltd.

Public Notice

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of **Larsen & Toubro Limited** having its Registered Office at L & T House, Ballard Estate, Narotam Marjorie Marg, Mumbai, Maharashtra, 400001, registered in the name of the following Shareholder have been lost by them.

Sr. No.	Name of the Shareholder	Folio No.	Certificate No.	Distinctive No.	No. of Shares
1.	Dadgonda Tatya Patil & Pushpakala Dadgonda Patil	70106493	107038	5245150 - 5245274	125
			372944	579279195-5792799319	125

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company L & T House, Ballard Estate, Narotam Marjorie Marg, Mumbai, Maharashtra, 400001, TEL: 022-47525656 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate.

Place : Mumbai Date : 16.10.2024

Name of the claimant
Pushpakala Dadgonda Patil

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED
(TRUSTEE OF ALCHEMIST XXV TRUST)
A-270 (FF & SF), DEFENCE COLONY, NEW DELHI-110 024,
TEL.: 91-11-4652580 - 83 FAX: 91-11-46562584,
EMAIL: admin@alchemistarc.com, WEB: www.alchemistarc.com

AUCTION SALE NOTICE (Please see Rule 6(E) & Rule 9 of the Security Interest (Enforcement) Rules, 2002 Appendix III & Appendix IV A)

E-Auction Sale Notice for Sale of Immovable Secured Asset (hereinafter referred to as "Secured Asset") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the SARFAESI Act, 2002") read with Rule 6(E) & Rule 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the borrowers/promoters/mortgagors/guarantors in the loan account of **MMS Creations Private Limited** (hereinafter referred to as the "Borrower Company") that the below described Secured Asset, mortgaged to the original lender, Bank of India (Assignor), which subsequently assigned its rights, titles and interests in favour of Alchemist Asset Reconstruction Company Limited (AARC) (hereinafter referred to as the "Secured Creditor") (acting as Trustee of the Alchemist XXV Trust under the relevant provisions of the SARFAESI Act, 2002 and allied laws vide Assignment Agreement dated 10.01.2014, the constructive/symbolic possession of which was secured by AARC under the provisions of Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on 23.12.2019, will be sold through E-Auction, on "As is where is", "As is what is", "Whatever there is" and "no recourse" basis on 18.11.2024 for recovery of **Rs. 13,63,59,776/- (Rupees Thirteen Crores Sixty-Three Lakhs Fifty-Five Thousand Seven Hundred and Seventy-Six Only) calculated as on 27.05.2015 together with further interest and other charges as per the Recovery Certificate No. 18/2017 issued on 19.01.2017 in CA/249/2015 before DRT-II, Delhi** which is due to the Secured Creditor from the Borrower/MMS Creations Pvt. Ltd. and the Guarantors, Ms. Manju Modi, Mr. Ram Chand Tawari, Mr. Ranjee Dubey and Mr. Rakesh Satyanarayan Pandey. The under-mentioned Secured Asset will be sold by way of "Online E-Auction" through E-Auction Agency, C1 India Pvt. Ltd., at their website/portal i.e. <https://www.banksauctions.com>, on the date & time mentioned herein below with unlimited auto extension of five (5) minutes each if enhanced bid is made before close of e-auction.

Mahindra Finance Registered Office at : Gateway Building, Appollo Bunder, Mumbai- 400 001.
Corporate Office at : B Wing, 3rd Floor, Agastya Corporate Park, Piramal A70 Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai-400 070.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES [UNDER RULE 8(6)]

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

Notice is hereby given to the public in general and in particular to the Borrower, Guarantor (s) and Mortgagor (s) that the below described immovable properties mortgaged/charged (collectively referred as "Property") to Mahindra and Mahindra Financial Services Ltd. ("Secured Creditor/NBFC"), the possession of which has been taken by the Authorised Officer of the Bank under section 13(4) of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis" on Date, for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule:

BRIEF DESCRIPTION OF PARTIES, OUTSTANDING DUES AND PROPERTY

Name of the Borrower & Mortgagor (s)	Demand Amount, Date & Possession Notice Date	Property Inspection Date	Last Date for Receipt of Bids along with document(s)	RP, EMD & BIA	Date & Time of E-Auction	Name of Authorised Officer, Contact No. & Email id
1. Ship Enterprises (Borrower)	Demand Amount : Rs. 2,08,90,027.02/- (Rupees Two Crores Eight Lakhs Ninety Thousand Twenty Seven and Two Paise Only) as on 04.01.2019	21.10.2024 to 24.10.2024	30.10.2024	Reserve Price : 41,31,000/- (Rupees Forty One Lakh Thirty One Thousand Only)	E-Auction Date : 31.10.2024 E-Auction Time : 10.00 AM to 05.00 PM	Ms. TRUPTI PARVADI "B" Wing, 3rd Floor, Agastya Corporate Park, Piramal A70 Building, Sunder Baug Lane, Kamani Junction, Kurla West, Mumbai - 400 070 +91 9158358607 parvadi.trupti@mahindra.com
2. Mr. Samir Uttamrao Kale (Mortgagor)	Thousand Twenty Seven and Two Paise Only) as on 04.01.2019	21.10.2024 to 24.10.2024	30.10.2024	Earnest Money Deposit : 4,13,100/- (Rupees Four Lakh Thirteen Thousand One Hundred Only)	10.00 AM to 05.00 PM	Mr. DEEPAK WAHIALE "B" Wing, 3rd Floor, Agastya Corporate Park, Piramal A70 Building, Sunder Baug Lane, Kamani Junction, Kurla West, Mumbai - 400 070 +91 9975421187 wahiale.deepak@mahfin.com

Property Details: All that piece and parcel of the land, ground, property and flat lying, being and situated at, Flat No. 702, measuring 690 sq feet equivalent to 64.10 Sq. meters approx., carpet area including Balcony or balconies on the 7th floor, of B-wing, in the building known as "GovindSagar" including covered car parking (stilt) No. 797/2 (B-702) having area H.O.R. 91.6 (2 Acre and 15 Gunthas) out of Survey No. 797, of Village Panvel in the revenue Village Panvel, Taluka Panvel District Raigad, within the Registration and Sub-Registration District of Panvel and also within the District and division of Raigad, Taluka and Sub-Division of Panvel, District Raigad, State Maharashtra, Pin code 410206 alongwith construction or any future constructions, comprised of sheds, structure building thereon with land. Bounded as Follows: On or towards East : Property at Survey No.476. On or towards West : Property at Survey No.854 & Survey No. 485. On or towards South : Property at Survey No.826 On or towards North : Property at Survey No.797/1.

For detailed terms & conditions of the sale, Please refer to the provided link at <https://www.mahindrafinance.com/sme-loans/auCTION-notices> or contact with Authorised Officers / Contact Person Mr. Balaji Mannur, Mob No. 7977701080, e-mail id: Mannur.govindarajan@c1india.com.

Date : 15.10.2024
Place : Mumbai

Authorised Officer, Mahindra and Mahindra Financial Services Ltd.

DESCRIPTION OF SECURED ASSET

Sr. No.	Secured Asset	Particulars
1.	Survey No. 29, Hissa No. 3/3 at Village Dhanvi, NallaSopara, Taluka Vasa, Distt. Thane, Maharashtra in the name of M/s MMS Creations Pvt. Ltd. measuring 5300 sq. mtrs (0-53-04-H.R. Assess 1.00 pais) (57048.73 sq. ft.) (53 Guntas). Coordinates: 19.436604, 72.861782	Date of E-auction: 18/11/2024 Time of E-auction: 11.30 am to 12.30 pm Reserve Price: ₹5,54,00,000/- Earnest Money Deposit (EMD): ₹95,40,000/- Bid Increment: ₹5,00,000/-

The Sale will be done by the undersigned through e-auction platform provided at Web Portal: <https://www.banksauctions.com>.

The attention of all interested parties is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 regarding time available with the borrowers/guarantors/mortgagors, etc. to redeem the Secured Asset. Borrowers/ Promoters/ Mortgagor(s)/ Guarantor(s) may also treat this notice as 30 days Sale Notice (in terms of Rule 8(6) of the Security Interest (Enforcement) Rules, 2002), as applicable and are hereby given a last and final opportunity to discharge the liability in full on or before 16/11/2024 failing which the Secured Asset will be sold as per this Sale Notice and Terms and Conditions of Sale published in the link provided below. For Encumbrances, bidder(s) is/are advised to see Bid Document. A person is not entitled to submit a bid if such person, or any other person acting jointly or in concert with such person, is ineligible as per the Section 29A of Insolvency Bankruptcy Code, 2016 and all bidders shall be required to submit a Notarised Undertaking with all their KYC, declaring and confirming that bidder does not have any kind of relationship (professional/personal), with Borrower/Promoters/Guarantors/Mortgagors (draft given in Bid Document).

For participation in the Auction Sale, any bidder, desirous of participating in the auction sale shall be required to collect the Bid Document either from the office of Secured Creditor at A-270, First & Second Floor, Defence Colony, New Delhi-110024 or by request to AO via email on working days from 16/10/2024 to 16/11/2024 between 10:30 AM to 5:30 PM or download from the link below. The secured asset is not demarcated and not in physical possession of AARC. Any person's/bidders can inspect the Secured Asset from 16/10/2024 to 15/11/2024. Bidder shall upload duly executed Bid Form. Undertaking, Declaration with EMD details & KYC on Web Portal: <https://www.banksauctions.com> and submit original Bid Form. Undertaking, Declaration with EMD details & KYC to the AO on or before 16/11/2024 till 5:00 PM. This is without prejudice to any other rights available to Secured Creditor under the SARFAESI Act, 2002 and/or any other law. Since, Alchemist XXV Trust is a Securitisation Trust, thus, it is not liable for TDS as per CBDT Notification No. 46/2016 F. No. 275/16/2016 - I (B), dt. 17-06-2016. The Purchaser(s) shall have